

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 151 OF 2024/EZ**

In the matter of:

Ajijul Khalasi & Others

...Applicants

Versus

SEIAA, Assam represented by its
Member Secretary & Others

...Respondents

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Date:22.09.2024

Filed on behalf of Respondent No.6

Through Advocates

Amit Pattnaik/Tarun Patnaik

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Email:tarun.patnaik87@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA
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In the matter of:

Ajijul Khalasi & Others

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SEIAA, Assam represented by its
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...Respondents

SI. No. 1117
Date 20 SEP 2024

COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO. 6

I, Nikhil Mittal, aged about 32 years, S/o Basant Kumar Mittal, at present working as Director of the Respondent No.6, residing at C/O Basant Kumar Mittal, H. No-114 Shanti Kunj, Murlidhar Sharma Road, Panbazar, Kamrup Metro, Assam-781001. do hereby solemnly affirm and state as follows:

- 1. That I have been duly authorised by Board Resolution issued by the board of the Respondent No. 6 to swear the present affidavit on its behalf.



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Nikhil Mittal
Director

2. That I have gone through the averments made in the original application filed by the Applicants and understood the contents and purport thereof.
3. That, at the outset, I deny all the averments and contentions raised in the Original Application, except those which have been expressly admitted by me herein below. Any allegation, averment and/or contention not specifically admitted shall be deemed to have been denied.
4. That the present original application has been filed by the Applicants praying for setting aside the public hearing dated 10.06.2024 held at the Chamata Pathar, under Sonapur Revenue Circle, Dist- Kamrup (M), Assam with respect to the establishment of a split cement grinding unit of capacity 1.0 MTPA by the Respondent No. 5.

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Further, the Applicants have also prayed for a direction to Respondent No. 1 to engage any agency/authority other than Respondent No. 3 to complete the public hearing process as per the procedure laid down in the EIA Notification.



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 Nimmy
 Director

Shortly put, the allegation raised by the Applicants is that the said public hearing was not conducted in accordance with the EIA Notification, 2006 and the amendments made therein.

5. That the Environmental Impact Assessment Notification (“EIA”), 2006 issued by the Ministry of Environment and Forest envisages the following four stages for grant of Environmental Clearance (“EC”) for new projects:

i. **Screening:** The SEIAA scrutinises the application for prior EC to determine if an EIA Report is required for grant of EC. The projects which require an EIA Report are categorised as B1 projects.

ii. **Scoping:** The State level Expert Appraisal Committee, in case of Category B1 projects determine detailed and comprehensive Terms of Reference (“ToR”) addressing all relevant environmental concerns for preparation of an EIA Report with respect to the project for which EC is sought.

iii. **Public Consultation:** A public hearing at the project site or in its close proximity is to be conducted by the State Pollution Control Board and a report of the proceedings



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Nirinj Dutta

Director

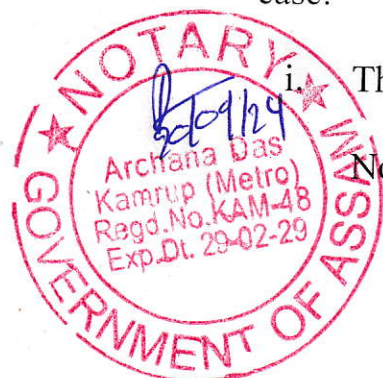
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will be forwarded to the Regulatory Authority for arranging such public hearing. After completion of public consultation, necessary changes shall be made to the draft EIA Report. Pursuant thereof, the final EIA Report shall be submitted by the Applicant to the Regulatory Authority for appraisal.

- iv. **Appraisal:** The State level Expert Appraisal Committee (“SEAC”) scrutinises the application and other documents and then forwards its recommendations to SEIAA. Thereafter, the recommendations of SEAC are placed before SEIAA for taking a final decision.

6. That, a brief conspectus of the relevant events/steps pertaining to the aforementioned stages for grant of EC with respect to proposed 1.0 MTP Split Cement Grinding Unit at Village-Chamata Pathar, Mouja/Taluka- Sonapur, District: Kamrup (M), been provided hereunder for better appreciation of the present case:

- i. The Respondent No. 6 was granted ToR by the Respondent No. 1 vide File No. SEIAA.3563/2023/9 dated 03.01.2024.



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Director

Shri...
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X

- ii. Thereafter, the Respondent No. 6 submitted the draft EIA Report and the Executive Summary of the EIA Report to the Respondent No. 3 for public hearing vide letter dated 26.02.2024.
- iii. By reason of the imposition of the Model Code of Conduct by the Election Commission of India in view of the ensuing Parliamentary Elections, the public hearing was fixed on 10.06.2024 i.e. after the declaration of election results on 05.06.2024. Needless to say, the public hearing was adequately publicised by issuance of advertisements in newspapers, hoardings and public announcements.
- iv. The regional office of the Assam Pollution Control Board vide Notification No. APCB/ROG/T-636/2024-2025/694 dated 07.06.2024 published the agenda of the public hearing on 10.06.2024 along with the list of officials who would conduct the hearing.

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A copy of the Notification No. APCB/ROG/T-636/2024-2025/694 dated 07.06.2024 issued by the Assam

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Nimish Dutta
Director

Pollution Control Board has been annexed herewith as Annexure-A/6.

- v. The public hearing was conducted on 10.06.2024. Approximately 400 people attended the public hearing, out of which 109 people had entered their names in the attendance registers. The attendance registers, minutes of the public hearing, agenda of the public hearing, videos of the public hearing and details of memorandums submitted in support and against the establishment was forwarded to the Assam Pollution Control Board by its Regional Office at Guwahati vide letter no. APCB/ROG/T-636/2024-25/723 dated 18.06.2024.

A Copy of the minutes of the public hearing conducted on 10.06.2024 has been annexed herewith as Annexure-B/6.

Copies of the Attendance Registers maintained during the public hearing conducted on 10.06.2024 are annexed herewith as Annexure-C/6.

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Director

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A copy of the letter no. APCB/ROG/T-636/2024-25/723 dated 18.06.2024 issued by the Regional Office of the Assam Pollution Control Board at Guwahati along with the details of the memorandums has been annexed herewith as **Annexure-D/6**.

- vi. Thereafter, the Respondent No. 6 vide letter dated 06.07.2024 submitted the relevant forms, the Terms of Reference granted and its compliance, and the EIA Report along with Public Hearing Compliance and requisite annexures to the Respondent No. 1.

A copy of the letter dated 06.07.2024 issued by the Respondent No. 6 is annexed herewith as **Annexure-E/6**.

- vii. The SEAC, Assam, after holding deliberations, was pleased to recommend to grant EC in favour of Respondent No. 6 for setting up of the proposed unit.

Copy of the Minutes of the 12th Meeting of SEAC, Assam, held from 09.08.2024 to 09.08.2024 has been annexed herewith as **Annexure- F/6**.



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Director

Signature



Para-wise Reply

7. That, in reply to the averments made in paragraph 1 of the original application, it is submitted that the present application is misconceived and is liable to be dismissed since the relief prayed for ought not to be granted by this Hon'ble Tribunal. It is further submitted that there has been no infraction of the provisions of the EIA Notification, 2006 and the public hearing has been conducted in adherence to the provisions contained in the EIA Notification, 2006.

Locus of the Applicants

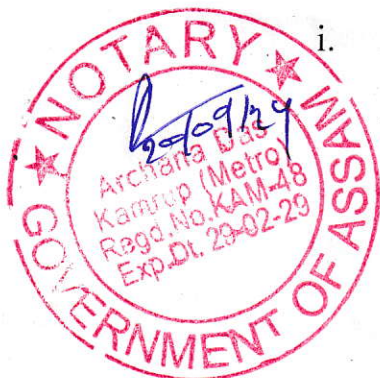
8. That, in reply to the averments made in paragraph 2 of the original application, it is submitted that the original application has been filed with an oblique motive, on considerations of vested interests. Pertinently, locals of the area where the unit is proposed to be set up informed the Chairman SEAC, Bamunimaidam, Guwahati, Assam vide letter dated 09.08.2024 that:

- i. Applicant No. 2 had sold land to M/s Star Cement Ltd., which also operates near Kapalkata village.

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Director

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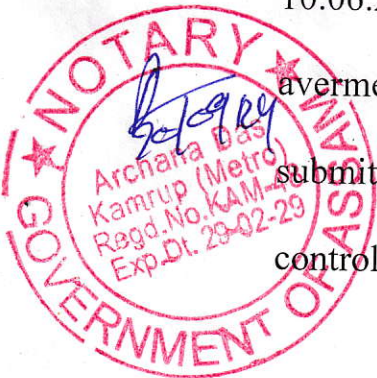


- ii. Applicant No. 3 is in the business of transporting cement from the other cement plants near Kapalkata village.
- iii. Relatives of Applicants Nos. 6 and 7 had sold land for the cement plant of M/s Star Cement Ltd, which also operates near Kapalkata village.
- iv. Applicant No. 9 does not belong to Kapalkata village.
- v. Applicant No. 10 is the cousin of the President and the Secretary of the Kapalkata Jame Masjid Committee which had supported the establishment of M/s Star Cement Ltd.

A copy of the letter dated 09.08.2024 has been annexed herewith as Annexure-G/6.

9. That, in reply to the averments made in paragraphs 3 and 4, it is submitted that the public hearing held on 10.06.2024 had been conducted in accordance with the provisions of the EIA Notification, 2006 and the amendments thereto. The allegation of the Applicants to the effect that the public hearing conducted on 10.06.2024 was illegal is strongly denied. Further, with respect to averments in relation to pollution by the cement plants/units, it is submitted that the Respondent No. 6 shall undertake pollution control measures at the time of construction as well as operation

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[Handwritten Signature]

Director

of the unit, in order to mitigate pollution. The various measures that shall be adopted by the Respondent No. 6 have also been detailed in the EIA Report prepared by the Respondent No. 6. Further, the Respondent No. 6 shall also collect rainwater which will be used within the unit after pre-treatment and fresh water requirement will be reduced. The deponent craves leave of this Hon'ble Court to refer and rely on the EIA Report at the time of hearing, if necessary.

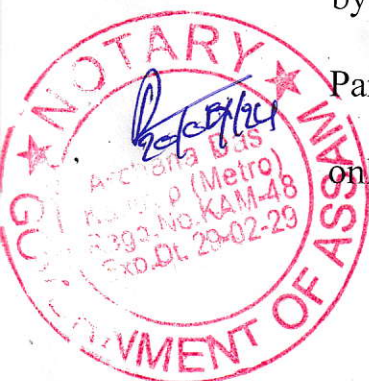
10. That the averments made in paragraphs 5, 6 and 7 are matters of record.
11. That, in reply to paragraphs 8 and 9, it is stated that the provisions of the EIA Notifications stated in the said paragraphs were duly followed and any allegation in relation to contravention thereof is not borne out of records.
12. That in reply to averments made in paragraphs 10 and 11(i), it is submitted that due to imposition of the Model Code of Conduct by the Election Commission of India in view of the ensuing Parliamentary Election, the public hearing could be conducted only after declaration of the election results on 05.06.2024. For

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Nikhil Jitendra

Director

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reason thereof, the public hearing was decided to be held on 10.06.2024. Pertinently, the said reason for conducting public hearing beyond the period of 45 days has also been recorded in the Minutes of the 12th SEAC Meeting held from 09.08.2024 to 09.08.2024 at Annexure-F/6.

The public hearing is not vitiated for being conducted beyond the period of 45 days. It is submitted that the period of 45 days prescribed under paragraph 7(III)(iv) of the EIA Notification, 2006 is only *directory* in nature. Furthermore, no case has been made out by the Applicants herein to show any prejudice caused by reason of conducting the public hearing on 10.06.2024.

13. That, the averments made in paragraph 11(ii) and 11(iii) are disputed and denied. It is submitted that notice for the public hearing on 10.06.2024 was issued in two newspapers, namely, the Times of India and the Dainik Janmabhumi on 09.05.2024. The said notice duly specified the date, time and venue of the public hearing, details for accessing the executive summary and the draft EIA Report, and also invited views from stakeholders.

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Niranjana Saha

Director

Additionally, the public hearing was also publicised through hoardings and announcements through speakers on auto rikshaws. It is, thus, amply clear that notice for the public hearing was issued in conformity with paragraphs 3.1 and 3.2 of Appendix IV of the EIA Notification, 2006 which provides the procedure for issuance of notice.

It is further submitted that about 400 people attended the public hearing conducted on 10.06.2024, out of which 109 people had entered their names in the attendance register. This is evident of the fact that the hearing was widely publicised. Moreover, Applicant No. 9 had also attended the public hearing and had voiced his views with respect to the project. Therefore, the argument that there was less participation of the interested stakeholders due to a defective publication/notification of the Public Hearing notice is completely erroneous since 400 people have participated in the Public Hearing which would be evident from the attendance registers, minutes of the public hearing, so also the video recordings.

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Manoj

Director

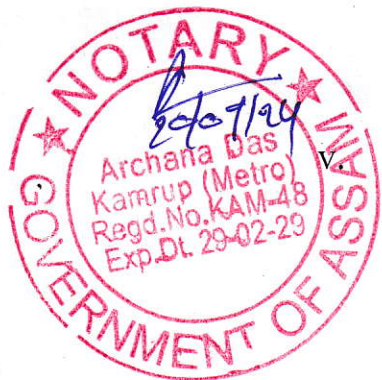
Copies of the notice dated 09.05.2024 published in the Times of India and the Dainik Janmabhumi are annexed herewith as Annexure-H/6.

Copies of photographs of public announcements through hoardings and speakers on auto rikshaws are annexed herewith as Annexure-I/6.

14. That the averments made in paragraph 11(iv) of the original application are disputed and denied. It is submitted that the public hearing documents which included the executive summary of the draft EIA Report in English and Assamese and the draft EIA Report were submitted in the following public offices:

- i. Office of the District Industries and Commerce Centre, Kamrup (M) District, Assam
- ii. Regional Office of the Guwahati Pollution Control Board, Kamrup (M) District, Assam
- iii. Office of the Zilla Parishad, Kamrup (M) District, Assam
- iv. Office of the District Commissioner, Kamrup (M) District, Assam
- Office of the President, 61 No., Sonapur Gaon Panchayat, Sonapur, Kamrup (M) District, Assam.

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Nirmit Kumar

Director

Further, in reply to the averment that the draft EIA Report was made available with the President of the Sonapur Gram Panchayat whose term had expired earlier in 2024, it is submitted that the public hearing documents were submitted to the Office of the President of the Sonapur Gram Panchayat. These documents were available in the Office notwithstanding the expiry of the President's term.

Copies of the covering letters addressed to the aforementioned offices along with their receiving stamp are annexed herewith as Annexure-J/6.

15. That the averments made in paragraph 12 of the original application are disputed and denied. As submitted in paragraph 12 of the present Affidavit, the public hearing conducted on 10.06.2024 is not vitiated by reason of it being conducted beyond a period of 45 days. The period of 45 days provided under paragraph 7(III)(iv) of the EIA Notification, 2006 is merely directory and not mandatory. Moreover, the public hearing was conducted beyond the period of 45 days due to imposition of Model Code of Conduct by the Election Commission of India in

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Nirmiti Jindal
Director

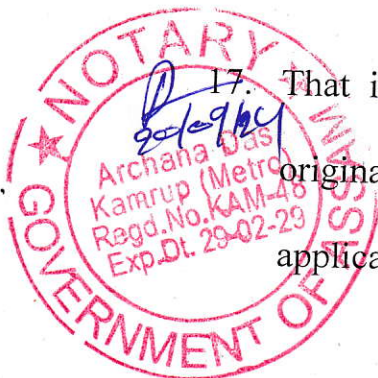
view of the ensuing Parliamentary Elections. It is further submitted that the averment with respect to non-issuance of any notification of postponement is not tenable in the facts of the present case. Postponement of the hearing, as dealt with under paragraph 3.3 of Appendix IV of the EIA Notification, 2006 envisages a situation where the date and time initially fixed for public hearing is later postponed. However, in the present case, the public hearing itself was fixed on 10.06.2024.

16. That the answering deponent strongly opposes to the leave sought by the Applicants in paragraph 14 of the original application to raise additional issues before this Hon'ble Tribunal beyond the present issue pertaining to the public hearing, at a later stage. Further, the issues outlined in paragraph 14 of the original application are beyond the scope of the prayer in the present application. Moreover, the Applicants cannot raise such issues in a piecemeal manner and all the grounds are ought to be taken in the original application.

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Director

Shri Mitesh

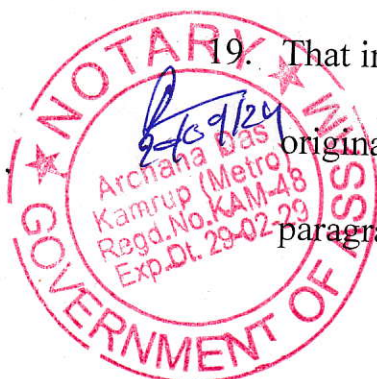


17. That in reply to the averments made in paragraph 15 of the original application, it is stated that the present original application is devoid of any merit. The Applicants have failed to

prove any prejudice caused as a result of conducting the public hearing on 10.06.2024.

18. That, in reply to paragraph 16 and Grounds A, B, C and D of the original application, it is submitted that the public hearing could not be conducted within a period of 45 days from the date of receipt of the request letter dated 26.02.2024 due to imposition of the Model Code of Conduct by the Election Commission of India. In such a scenario, public hearing could have been conducted only after the election results were announced and the Model Code of Conduct was lifted. Since, the election results were scheduled to be announced on 05.06.2024, the public hearing was fixed on 10.06.2024. Moreover, the period of 45 days provided under paragraph 7(III)(iv) of the EIA Notification, 2006 being directory in nature does not vitiate the public hearing conducted on 10.06.2024. It is further reiterated that there was no requirement to issue a notification since the date of the public hearing was not postponed.

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 Director

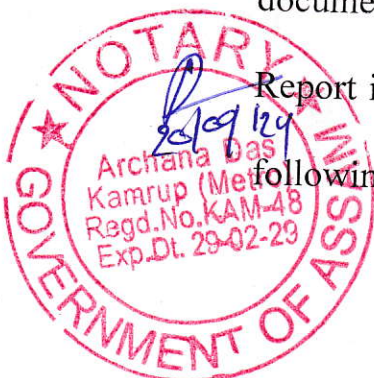


19. That in reply to the averments made in Grounds E, F and G of the original application, it is submitted that in conformity with paragraphs 3.1 and 3.2 of Appendix IV to the EIA Notification,

2006, the notice for the public hearing on 10.06.2024 was advertised in two newspapers, namely, the Times of India and the Dainik Janmabhumi on 09.05.2024. The said advertisements contained the date and venue of the hearing, and details on accessing the Executive Summary and the EIA Report. The said advertisements also sought the views of all stakeholders. Furthermore, the public hearing was publicised through hoardings and announcements through speakers on auto rikshaws. It is further submitted that the wide publicity of the public hearing is evident by the fact that the hearing was attended by 400 people, out of which 109 people had signed the attendance register. Therefore, the allegations of the Applicants that the public hearing was not adequately publicised is factually incorrect.

20. That the averments made in Ground H of the original application are factually incorrect and, therefore, denied. It is submitted that the Respondent No. 6 had submitted the public hearing documents, namely, the executive summary of the draft EIA Report in English and Assamese and the draft EIA Report in the

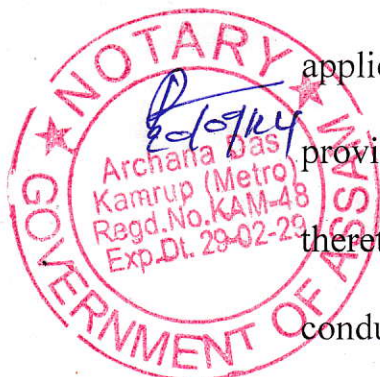
following public offices:



- i. Office of the District Industries and Commerce Centre,
Kamrup (M) District, Assam
- ii. Regional Office of the Guwahati Pollution Control Board,
Kamrup (M) District, Assam
- iii. Office of the Zilla Parishad, Kamrup (M) District, Assam
- iv. Office of the District Commissioner, Kamrup (M) District,
Assam
- v. Office of the President, 61 No., Sonapur Gaon Panchayat,
Sonapur, Kamrup (M) District, Assam.

21. That in reply to averments made in Ground I of the original application, it is submitted that the public hearing documents were submitted to the Office of the President, Sonapur Gram Panchayat. Such documents were available at the Office of the President, Sonapur Gram Panchayat irrespective of the expiry of the term of the then President

22. That in reply to the averments made in Ground J of the original application, it is submitted that as indicated in the foregoing, the provisions of the EIA Notification, 2006 and the amendments thereto have been duly adhered to and the public hearing was conducted in conformity with the same.



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Director

23. That the averments made in Ground K of the original application are denied. It is submitted that around 400 people were present during the hearing, out of which 109 people had signed the attendance register. Even during the course of the hearing, 17 people expressed their views on the proposed unit which have been duly recorded in the minutes of the public hearing. Moreover, 21 memorandums (18 in opposition and 3 in support) were received from various organisations at the time of the public hearing, 2 memorandums opposing the proposed unit were received by the District Commissioner's Office and memorandums of 26 individuals in support of the proposed unit had been received at the time of the public hearing. Further 49 memorandums were received at the Head Office, Pollution Control Board, Assam before the date of the hearing in support of the proposed unit and 125 individual memorandums were received in support of the proposed unit. A total of 1071 persons/local people have expressed their support for establishment of the cement factory.

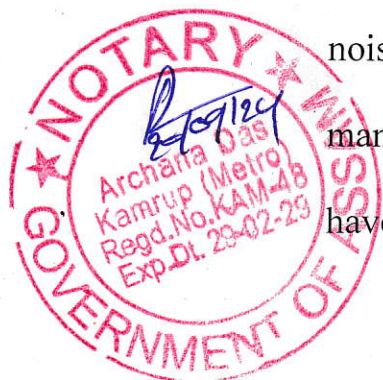
Further, a perusal of the minutes of the public hearing reveals that the purpose of the public hearing was explained to



the people who were present in the hearing. This was also followed by a briefing on the various provisions of the EIA Notification, 2006 and a presentation of the project. Thereafter, views and comments of the public were invited, which have been duly recorded in the minutes of the public hearing.

Samples of the memorandums and signatures received in support of the proposed unit have been annexed herewith as **Annexure- K/6**. The Respondent No. 6 further undertakes to provide the complete set of memorandums and signatures during the course of hearings, if necessary.

24. That in reply to the averments made in Ground L of the original application, it is submitted that the Respondent No. 6 has undertaken to adopt various measures for mitigating pollution at the time of construction as well as operation of the unit. Such measures have also been detailed in the EIA Report prepared by the Respondent No. 6. Some of the measures for curbing air, noise and water pollution as well as for effective waste management that will be undertaken by the Respondent No. 6 have been provided below:



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Nimish Jittha

Director

- i. Air pollution: Adequate stack height with APCS (Pulse Jet Bag Filters) will be provided at each dust generating place. Advanced and less polluting machineries will be procured and regularly maintained.
- ii. Noise pollution: Green belt development shall be undertaken to curb noise pollution. Noise generating machinery will be kept in cover sheds and improved mufflers and silencers will be provided in the machinery generating high noise. Further acoustic DG sets will be installed.
- iii. Water Pollution: In order to control water pollution, waste water generated will be treated in STP and ZLD will be maintained. The treated water will be used for water sprinkling and wheel washing.

- iv. Waste Management: All waste will be properly managed as per prescribed Central Pollution Control Board norms. Further, dust collected from bag filters will be recycled in the cement manufacturing process. Additionally, HDPE



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 Director

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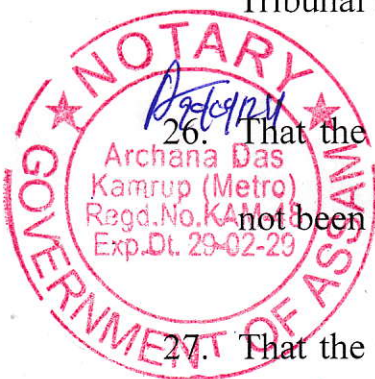
bags will be used for cement packaging which are recyclable.

In addition to the abovementioned measures, the Respondent No. 6 shall also collect rainwater which will be used within the unit after pre-treatment and fresh water requirement will be reduced. In line with the goals of sustainability, the Respondent No. 6 shall also develop green belt by implementing the Miyawaki method which involves planting native species that can tolerate air pollution and thrive in the local climate and soil conditions.

25. That the answering deponent craves leave of this Hon'ble Tribunal to add, alter or amend the counter affidavit if necessary.

26. That the averments made in the present application which have not been specifically admitted are deemed to have been denied.

27. That the facts stated in this counter affidavit are true to the best of my knowledge and based on records.



20 SEP 2024

Date: 20.09.2024

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[Handwritten Signature]

DEPONENT

Director



VERIFICATION

I, NIKHIL MITTAL, aged about 32 years, S/o Sri Basant Kumar Mittal, at present working as Director, do hereby solemnly affirm and verify the contents of paragraph are true to my knowledge and that I have not suppressed any material facts. I sign this verification at my office on 20th of September, 2024.

TAJ CEMENT MANUFACTURING PVT. LTD.

Nikhil Mittal
Director

VERIFICANT

20 SEP 2024





No. APCB/ROG/T-636/2024-25/694

Dated Guwahati, the 07th June, 2024.

NOTIFICATION

A “Public Hearing” will be conducted on **10th June, 2024 at 11.00A.M** onward at the Premises of “M/s. Taj Cement Manufacturing Pvt. Ltd” at Vill- Chamata Pathar, Mouza- Sonapur, Dist-Kamrup(M), Assam-782402 in connection with the proposed project “Installation of a Split Cement Grinding Unit of capacity 1.0MTPA at Vill- Chamata Pathar, Mouza- Sonapur, Dist-Kamrup(M), Assam-782402 by M/s. Taj Cement Manufacturing Pvt. Ltd.

The following officials will conducted the Public Hearing:

1. Smti Parijat Bhuyan, ACS, District Development Commissioner, Kamrup(M) District Assam.
2. Sri.Dhiraj Das, ACS, CEO, Zilla Parishad, Kamrup(M) District Assam.
3. Er. Gokul Bhuyan, Addl. Chief Environmental Engineer, Pollution Control Board, Assam.
4. Smti Upasana Deka, ALRS, Circle Officer, Sonapur Revenue Circle, Sonapur.

Agenda of the Public Hearing

1. Selection of President.
2. Authorized Representatives, Pollution Control Board, Assam will explain the purpose of the Public Hearing.
3. Presentation in details of the Project by M/s. Taj Cement Manufacturing Pvt. Ltd.
4. President speech.
5. Views of Public/NGOs etc. regarding environmental impact of this project and mitigation measures.

The entire proceeding (minutes & resolution) of the Public Hearing shall be recorded in a register certified by Pollution Control Board, Assam which will be carried by PCBA's nominee. In addition to this, the entire proceedings will be video-recorded. The signature of the persons present in the Public Hearing is to be taken in a Register meant for it.

The representative of PCBA will collect the Proceeding & Attendance Register along with the video recordings of the Public Hearing for onward submission of the Board for further necessary action.

Yours faithfully,

Debashish Dey
Regional Executive Engineer
Regional Office, Guwahati

Memo No. APCB/ROG/T-636/2024-25/694-A

Dated Guwahati, the 07th June, 2024.

Copy to:

1. The Member Secretary, Pollution Control Board, Assam for favour of kind information.
2. Smti. Parijat Bhuyan, ACS, District Development Commissioner, Kamrup(M) District Assam for favour of kind information.
3. Sri. Dhiraj Das, ACS, CEO, Zilla Parishad, Kamrup(M) District Assam for favour of kind information.
4. Er. Gokul Bhuyan, Addl. Chief Environmental Engineer, Pollution Control Board, Assam. for favour of kind information.
5. Smti. Upasana Deka, ALRS, Circle Officer, Sonapur Revenue Circle, Sonapur for favour of kind information.
6. Sri Nikhil Mittal, Authorized Signatory, M/s. Taj Cement Manufacturing Pvt. Ltd, Shivam Complex, A.T. Roads, Bharalumukh, Guwahati, Assam-781009 for information & necessary action.


Debashish Dey
Regional Executive Engineer
Regional Office, Guwahati

WONDER EXECUTIVE



Proceeding Register, Public Hearing for the Proposed Project of "Installation of a Split Cement Grinding unit of capacity 1.0 MTPA at Vill.- Chamata Pathar, Mouza-Sonapur, District-Kamrup(M), Assam by M/s. Taj Cement Manufacturing Pvt. Ltd.(TCMPL) Held on 10th June 2024 at 11.00 AM. at proposed project site, Chamata Pathar, Sonapur, Kamrup (M).



Long Exercise Book



It is to certify that this book contains 99 Nos. of pages (Ninety four Nos. of pages) starting from Sl. No. 1 to Sl. No. 99 respectively.

Addl. Chief Environmental Engineer
Pollution Control Board, Assam
Bamunimaidam, Guwahati-21



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Proceedings of the Public Hearing For The

The proposed project "Installation of a Split Cement Grinding Unit of capacity 1.0 MTPA at Vill - Chamata Pathar, Mouza - Sonapur, Dist - Kamrup (M), Assam - 782402 by M/s. Taj Cement Manufacturing Pvt. Ltd." held on 10.06.2024 at 11.00 am onwards at the proposed project site.

The proposed project has obtained TOR (Term of Reference) from SEIAA vide no. SEIAA.3563/2023/TOR/dated 03.01.2024. As per the EIA Notification no. S.O. 1583 (E) dated 14th September 2006 of the Ministry of Environment, Forest & Climate Change (MOEF & CC), Govt. of India, the Proposed project falls under item 3(b) and category B₁, and such projects require Public Hearing for further processing of Environmental clearance (EC) by the SEIAA, Assam.

After receiving the comprehensive EIA report and Executive summary of the project of M/s Taj Cement Manufacturing Pvt. Ltd., the Pollution Control Board Assam (PCBA) has fixed the date for conducting Public Hearing in consultation with District Commissioner, Kamrup (M) District. The Public Hearing Notice was published in 2 (two) widely circulated newspapers viz "The Times of India, Guwahati/North East English" on 10th May, 2024

[Signature]



and "Dainik Janambhumi, Guwahati (Assamese)" on 10th May, 2024. The District Commissioner, Kamrup (M), has nominated Smti. Parijat Bhuyan, ACS, District Development Commissioner Kamrup (M) district for the said Public Hearing vide letter no. MA-31/150/2024-MAG-KMM dated 29.05.2024.

Accordingly, Regional Office Guwahati, Pollution Control Board Assam conducted the Public Hearing on 10.06.2024 at 11.00AM onwards at the Proposed project site Vill - Chamata Pathar, Mouza Somapur, Dist - Kamrup (M), Assam.

Sri Gokul Bhuyan, Additional Chief Environmental Engineer, PCBA and Board's Authorized Representative for this public hearing invited Smti Parijat Bhuyan, ACS, District Development Commissioner, Kamrup (M) district to preside over the Public Hearing meeting and read out the agenda of the Public Hearing. The agenda of the Public Hearing meeting is shown below :

1. Selection of President.
2. Authorized Representatives, Pollution Control Board, Assam will explain the purpose of the Public Hearing.
3. Presentation in details of the Project by M/s. Taj Cement Manufacturing Pvt. Ltd.
4. President Speech.
5. Views of Public / NGO's etc. regarding environmental impact of this project and mitigation measures.

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The Public hearing began with a welcome address and an explanation of the purpose of the meeting by Mr. Gokul Bhuyan, Additional Chief Environmental Engineer, PCB Assam and the authorized representative of the Pollution Control Board Assam. He briefed about various provisions of EIA notification dated 14.06.2006. Following this, the chairperson requested the consultant of the project proponent to deliver power point presentation of the project. The project consultant started the presentation and carried on.

After completion of the Power Point presentation by the consultant, Smti. Parijat Bhuyan, ACS, District Development Commissioner, Kamrup (M) district requested the audience to provide their comments and opinions regarding the establishment of the proposed project coming to the stage one by one.

The following persons furnished their views and comments :

1. Md. Abdul Sattar Sikdar (President, Kapalkata Jame Masjid Committee, Sonapur)

The speaker submitted a memorandum to the President of the public hearing, highlighting grave concerns about converting agricultural land into an industrial class to accommodate the subject industries. He urged the district

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administration and the Pollution Control Board Assam to prioritize preserving a healthy environment for future generations. He stated that the area is already grappling with various forms of pollution, posing significant threats to public health and environmental sustainability. He expressed the plight of the local poor people, asking where they would go and how they would survive in a polluted environment. He pleaded with the Pollution Control Board Assam to take necessary steps to mitigate the pollution. He appealed to the government to establish colleges, hospitals, and universities instead of polluting industries to benefit the community, expressing strong opposition to the project, he urged the authorities to prevent the establishment of the proposed industry.

2. Madhus Ali

The speaker began his speech by urging the public to maintain decorum. He expressed his gratitude towards the PCB, District Administration, and media for organizing the public hearing, allowing everyone to express their views and opinions. However, he accused individuals from outside the area of attending previous public hearings to garner support for the establishment of the unit. He highlighted that the proposed plant is close to Amchang

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and Pobitora Wildlife Sanctuaries, posing a severe threat to the environment. He also raised a critical issue about water scarcity. He also talked about a big water problem in the area. Since most of the people are very poor, they can't afford to buy water. He said that if the plant is built, it would make things even worse and it would be like killing them slowly with pollution and diseases. The speaker mentioned that some people have taken money to not speak out against the plant, which he thinks is wrong. He made it very clear that he is strongly against the project.

3. Md Ataur Rahman, Secretary, Kapalkata Nabajyoti Sangha

The speaker expressed his gratitude to the district officials, the media and the Pollution Control Board, Assam. He pointed out that the proposed unit is situated on agricultural land. He further mentioned the presence of 3-4 schools, a mosque, and a temple in Chamata Pathan, emphasizing that the unit's proximity to both the Amchang and Pobitora Wildlife Sanctuaries raises significant environmental concerns. He highlighted the existing scarcity of drinking water in the area, which compels local residents to purchase

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water for their daily needs. He warned that if the subject cement plant is established the already existing dire situation shall be more aggravated. Moreover, he noted that while the local community is open to welcoming new industries, they insist that such industries must be non-polluting. Unlike a cement factory, which poses significant pollution risks, they would support industries that do not harm the environment. He also stated that it would be better to kill them outright than to put a polluting industry in the proximity of their residence. He strongly opposed the project.

4. Md. Arif Ali Dewan, Kapalkata village.

The speaker expressed gratitude toward the media, district administration, and Pollution Control Board, Assam. He mentioned that he is facing physical assault for opposing the plant. He highlighted the adverse health effects experienced by the locals due to existing cement factories in the locality. He informed that diseases like cancer and skin ailment are increasing in this area day by day. He appealed to the government to establish colleges, hospitals, and universities instead of polluting industries to benefit the community. He also stated that it

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would be better to kill them outright than to allow to establish such a polluting industry. He strongly opposed the project.

5. Sri Pradip Mahanta (Ex-president, 61 no. Gaon Panchayat)

The speaker mentioned that although the proposed plant is on agricultural land, there is currently no cultivation happening, not even of Boro rice too. He emphasized the importance of industrial development for the nation's progress, highlighting the crucial role that industries play. According to him, the plant would create numerous job opportunities. He also stated that the same individuals who are now opposing the plant did not object to the construction of brick kilns and establishment of the Star Cement plant previously. Therefore he questioned the crowd why they are against the new plant. He supported the proposed project.

6. Smt. Jumu Patan, Secretary, Dimoria Jana Jati Mahila Samity.

The speaker started her speech by urging the public to maintain decorum. She emphasized that since it was indeed a Public Hearing, everyone possessed the right to voice their

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opinions. She made an earnest appeal to the public to uphold a sense of order and civility. She mentioned that the proposed plant would generate a lot of employment for the local people which is highly desirable. So, she supported the proposed project.

7. Farhad Malik

The speaker said that he was offered money to support the plant. He claimed that he had a voice recording in which he was offered Rs. 10,000/- to support the plant by Nur Md. Lashkar. He strongly opposed the project.

8. Bhargab Tyoti Goswami (President, Inter Dimoria Regional Student's Union)

The speaker opposed the proposed project questioning the rationale behind establishing the Indian Institute of Management (IIM) in Palashbari instead of Chamata Pathar area. He raised concerns about the disproportionately targeting of Chamata Pathar for polluting industries and expressed frustration for the lack of diverse economic opportunities for the local population. By challenging the predominant reliance on cement industries for employment, he underscored the need for exploring alternative

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avenues for livelihoods. Moreover, the speaker highlighted the severe health problems faced by residents due to emissions from existing cement plants, citing alarming rates of diseases such as cancer and tuberculosis. With two cement factories already operational in Chamata Pathan, he urged convincingly against the necessity of a third, emphasizing the urgent need to prioritize public health and environmental well-being. In lieu of further industrialization, the speaker passionately advocated for the establishment of essential community infrastructure, including colleges, hospitals, stadiums, and universities. He strongly opposed the proposed project.

9. Moon Talukdar, Ex-General Secretary,
Post Graduate Students' Union, Gauhati
University.

The speaker emphasized the importance of opening a training center in the area. He pointed out that the existing Star Cement plant already contributes to significant pollution and adding another plant would worsen the situation. Furthermore, he requested the PCB to conduct a comprehensive survey of the Star Cement plant to assess its pollution levels accurately, as there might be gaps in understanding.

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the extent of pollution caused by cement industries. He expressed concern that local residents often miss out of job opportunities, with employment primarily going to outsiders, leading to locals be relegated to labourer roles. Instead, they urged PCBA to advocate for the establishment of educational institutions in the region to provide better prospects for local youth. He also said that they will shed blood but not allow polluting such type of cement industry in Dimoria area. The speaker opposed the establishment of this cement factory, stating a willingness to protest against it till the last drop of blood flows in his body. He also called for an investigation into the clashes during the hearing. Moreover, he highlighted environmental concerns due to the unit's proximity to Amchang and Pobitora Wildlife Sanctuaries as well as residential area. Lastly, he said that the alarming rate of increase in cancer cases are due to the existing cement plants. He stressed that cement factories are unsuitable for agricultural land.

10. Nirmal Boro, Social worker, Dimoria

The speaker expressed support for the proposed project, with a adaptation of proper and effective pollution control measures to ensure the well-

being of nearby residents. He stated that if pollution can be adequately prevented without posing any harm to the community, then installing the plant could provide significant employment opportunities for local residents. This stance reflects a balancing act between economic development and environmental concerns, suggesting that with proper safeguards in place, the project could be beneficial for the local economy subject to minimizing negative impacts on the surrounding area. The speaker supported the proposed project.

11. Kamalেশ্বর Phangshu, President, Chamata Pathan Karbi United Club

The speaker submitted a memorandum addressed to the chairman of the Pollution Control Board of Assam (PCBA) and read it aloud to everyone present. They emphasized that Chamata Pathan, an agricultural area surrounded by rivers and featuring numerous schools, temples, mosques, and various wetlands, would suffer environmental degradation if a cement plant is installed. The speaker vehemently opposed the proposed project, highlighting the potential adverse effects in the surrounding areas and the overall ecosystem of the area. The speaker

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expressed necessity of Government's commitment to safeguarding the environment and preserving the cultural and educational landscape of Chamata Pathar. The speaker opposed the proposed project.

12. Sachindra Kumar Das, Ex-ward member.

The speaker expressed their opposition to Star Cement, highlighting the concentration of polluting industries in Dimoria. He emphasized the potential degradation of the environment if this plant is installed. Additionally, the speaker lamented the trend of outsiders securing employment at the Cement Plant, leaving local residents marginalized. He strongly opposed the proposed project on the ground of the environmental well-being of Dimoria and the equitable distribution of job opportunities among locals. The speaker opposed the proposed project.

13. Son Bora

The speaker expressed support for the installation of the cement plant but emphasized the importance of controlling pollution in accordance with rules and regulations. He discussed the industrial revolution

and addressed human rights concerns highlighting that the proposed project site is the abandoned land, he suggested it as suitable for establishing the cement plant, which could contribute to the development of the area.

14. Mintu Das

The speaker opposed the proposed project to prevent the alarming rate of environment degradation in the area.

15. Akhtar Hussain, Axom Sangrami Yuba - Chatra Santha

The speaker pointed out that the same people who supported State Cement were now opposing Taj Cement. He emphasized that the Cement Plant would create numerous job opportunities for local residents. Additionally, he urged the Pollution Control Board of Assam to address pollution concerns in the area. Overall, he voiced his support for the proposed projects.

16. Ashraf Uddin Choudhury

The speaker expressed a conditional support for the proposed cement plant, specifying that his endorsement hinges on the Pollution Control Board of Assam fully enforcing all

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relevant rules and regulations. The speaker acknowledges the potential benefits of the cement plant but also emphasizes the critical importance of environmental protection and adherence to regulatory standards.

17. Rakesh Hazarika, Local Resident

The speaker raised several important concerns regarding the availability and dissemination of the draft Environmental Impact Assessment (EIA) report. The speaker's initial question was about which offices had received the draft EIA report. Sri Gokul Bhuyan, Additional Chief Environmental Engineer and the Board's Authorized Representative, responded by listing the offices to which the report had been sent are :

1. The District Commissioner's office
 2. Office of the District Industrial Commerce Centre, Kamrup (M).
 3. Office of the Zilla Parishad, Kamrup (M)
 4. The president, 61 no. Sonapur Gaon Panchayat.
 5. Regional office, Guwahati, PCBA.
- Besides the draft EIA report is also available in PCBA website.

Despite this explanation, the speaker pointed out that the draft EIA

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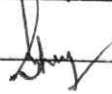
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report was not available at the panchayat office. Additional Chief Environmental Engineer of Pollution Control Board, Assam assured the speaker that an inquiry would be conducted to investigate the unavailability of the report at the Gram Panchayat Office. The speaker was concerned about whether the public had been adequately informed.

Additional Chief Environmental Engineer of Pollution Control Board, Assam explained that notices for the public hearing had been published in two newspapers: The Times of India (Guwahati/North East edition) in English and Dainik Janambhumi in Assamese, on May 10, 2024. Additionally, announcements were made in the local area through a public address system two days before the event.

Furthermore, Mr. Hazarika raised several queries on the EIA project report and demanded a reassessment. He inquired about several aspects related to Form 1 (Part - A), such as Sl. Nos. 2.2, 3, 6, 12, and 14.6, which mentioned the necessity of NBWL clearance, the eco-sensitive zone, EP Act compliance, presence of defense installations and social infrastructure among others. In response, the Environmental

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Consultant of the proposed unit replied to his queries.

Hazarika emphasized the close proximity of the proposed site to critical areas such as the Air Force Station in Digaru and the Amchang and Pabitora Wildlife sanctuaries. He also pointed out that the area consist mainly of agricultural land, wetlands, and rivers, which makes it environmentally sensitive. He also questioned the potential impact of the project on these sensitive areas. He stated that he had many more questions and would be submitting a detailed memorandum to address his concerns.

Lastly, the president of the meeting expressed heartfelt gratitude to the dignitaries on the dais, the audience, and the media personnel for their participation in the hearing and concluded the Public Hearing process.

Resolution :

In the Public Hearing approximately 400 people were present. Out of 400 people, 109 people only signed in the attendance register. Among them, some were in support for establishment of the proposed project viz "Installation of a Split Cement Grinding Unit of

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Capacity 1.0 MTPA at Vill- Chamata Pathan, Mouza - Sonapur, Dist - Kamrup (M), Assam - 782402 by M/s. Taj Cement Manufacturing Pvt. Ltd." and others were opposing the project.

Whereas the supporting people stated that the proposed project would generate lots of employment for the local people and also contribute to the overall development of the surrounding area. On the other hand, the opposing people said that if the proposed project is established in that location, the locality will face various environmental issues, such as degradation of environment, ground water scarcity, day to day increase in number of cancer patients and other health problems. They appealed to the Government to establish schools, colleges, Universities, Hospitals so that the students can have easy access to higher education instead of suffering from this polluting cement industry.

In addition to that, 21 nos. of memorandums from various organizations and 26 nos. of individual memorandum of local people were received in Public Hearing of M/s. Taj Cement Manufacturing Pvt. Ltd. Out of 21 nos. of memorandums, 1 were addressed to the Honourable

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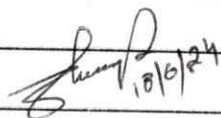
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President of India, the Honourable Prime Minister and others.

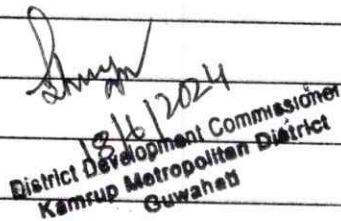
Another 2 nos. of memorandums from various organizations were received in District Commissioner's office, Kamrup (M) districts.

Further, 19 nos. of memorandums from various organizations and 125 nos. of individual memorandum of local people were received in the Head office of Pollution Control Board, Assam till the date of Public Hearing from various organizations and 1071 nos. of signatures signed by the local people were also received.

The Attendance Register of the Public Hearing meeting, memorandums as mentioned above, signed copy of local people along with the videography and still photographs of the entire proceeding of the Public Hearing meeting are enclosed herewith.


18/6/24

Addl. Chief Environmental Engineer
Pollution Control Board, Assam
Bamunimaidam, Guwahati-21


18/6/2024
District Development Commissioner
Kamrup Metropolitan District
Guwahati



Attendance Register No.-1

Public Hearing for the proposed project of "Installation of a Split Cement Grinding unit of 1.0 MTPA capacity at Vill.-Chamata Pathar, Mouza- Sonapur, District- Kamrup (M), Assam by M/S. Taj Cement Manufacturing Pvt. Ltd.(TCMPL) Held on 10th June 2024 at 11.00 A.M.at Proposed project site, Chamata Pathar, Sonapur, KAamrup (M).



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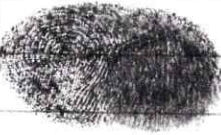





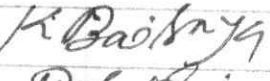
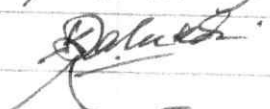
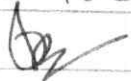
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This book contains 56 Nos. (Fifty six numbers) of
pages starting from sl. No. 1 to 56 only.



Addl. Chief Environmental Engineer
Pollution Control Board, Assam
Bamunimaidam, Guwahati-21



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Name	Address	Signature
Manchur Ali Abdul Ajid Pyar Ali Sheikh Rafik Ali		M Ali 
Pradip Mahanta Siddom Hussain	Sonapur Se Koparkut -	 
Mamoni Paul Ratna Shill Minoti Shill	Sonapur Sonapur	
Di Pa Paul Jume Patar Anje Das.		Later 10/6/24
Sri Lakshmi Barua Phanil Kalita	Shupguri	
Ranjit Biswas	Sonapur	
Pradip Das	Bagibari	 Das 10/6/24
Sri Manojwar Das Khatu Gexwar Das	Malay Buri Dhanbam	K Das 
Krishna Ram Talukder Dipoy Datta	Bagibari Bariahari	
Sri Gauri Manuik Rajul Barah	Tete liguri Khatu	outor Manuik Pul 10/6/24
Balun Das Biru Baro Tijay Thabui Shrubajyati Sharma	Medhi Kulli Dimariya Sonapur Sonapur	BTUoh 

Pollution Control Board
 Bamanagar, Guwahati-781005
 Tel: 2634111, 2634112
 Fax: 2634113
 Email: pnb@nic.gov.in

Sl. No.	Name	Address	Signature
1	Rajibul Haque	Sonepur	
2	Abdul Aziz Shaikh		
3	Zaishan - Das.		
4	Sarak Saikh		
5	Imdad Ali		
6	SI 125-131-20		
7	Md Wahid Ali		
8	Jantan Hussain		
9	Sipau Khan		
10	Abulhasan		
11	AAKIBULLAH		
12	Rabiyah		
13	Abulhasan		
14	Minta nasumaty		



Attendance Register No.-2

Public Hearing for the proposed project of "Installation of a Split Cement Grinding unit of 1.0 MTPA capacity at Vill.-Chamata Pathar, Mouza- Sonapur, District- Kamrup (M), Assam by M/S. Taj Cement Manufacturing Pvt. Ltd.(TCMPL) Held on 10th June 2024 at 11.00 A.M. at Proposed project site, Chamata Pathar, Sonapur, KAamrup (M).






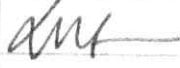




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It is to certify that this book contains 56 Nos.
(fifty six numbers) of pages starting from Sl.No. 1
to Sl.No. 56 only.

Addl. Chief Environmental Engineer
Pollution Control Board, Assam
Bamunimaidam, Guwahati-21

Name	Address	Signature
<p>2060 W.A. n MD. Akbar Ali Rabhee - Dipam Das</p>		
<p>Deepan Perde Chanta Kishor Mukha Tera</p>	<p>8763332102 Chandpur DPT S</p>	<p> </p>
<p>Kushal Tamang John Das.</p>	<p>Tetelia Kotai</p>	<p> </p>
<p>Anant Boro Rameshwar Debe A. Saha</p>	<p>Kheturi Kheturi</p>	<p></p>
<p>Ahmed Salk</p>		
<p>Renson Marat Lupur Mehta</p>		
<p>Brajal Boro Bashab Meheri Nipunjy Boro</p>	<p>Katliwa Jagjivan</p>	<p></p>
<p>Ramesh Boro N: 212626220</p>		
<p>NIKMAL BORO</p>	<p>SONAPUR 757912058.</p>	
<p>Pankaj Boro</p>	<p>SONAPUR.</p>	
<p>Rajendra Thakur</p>	<p>Khetri</p>	
<p>Biswajit Baruah</p>	<p>Sonapur.</p>	<p></p>
<p>Krishanu Baruah</p>	<p>Sonapur.</p>	
<p>Sipankar Das</p>	<p>Sonapur.</p>	<p></p>
<p>Bijay Das Barua</p>	<p>Sonapur</p>	
<p>Anamika Rabha</p>	<p>14 mile</p>	
<p>Tarali Brahma</p>	<p>14 mile</p>	



Sl No	Name	Address	Signature
36	Iqbal Hussain	Sonapur	
37	Mahibur Rahman	Sonapur	
38	Nirayans Boro	Sonapur	
39	Bob Jon Hai	Sonapur	
40	W/O	Sonapur	
41		Sonapur	
42		Sonapur	
43	Sri Narayan Dev	Durgam	
44	Sri Bhuvan Boro	Ulami	
45			
46	P. Boro		
47	Sunil Kumar	7/11 - Sonapur	
48	Daniel Boro	Khumpura	
49			
50			
51	Md. Jindadue Rahman	7002173181	
52	Abhaya Prasad		
53			
54	Kamaleswar	9957217550	
55	Phangcha		
56	Sri Sahian No 2		
57	Dipd Boro	Khubi	
58	Rakesh Hazarika	New Market, Sonapur	



Regional Office: Guwahati. Pollution Control Board, Assam

Assam Govt. Press Road, Bamunimaidam, Guwahati-21.
E-mail id: ro_guwahati@pcbassam.org, roguwahati1.pcba@gmail.com

NO.APCB/ROG/T-636/2024-25/723
To

Dated Guwahati, the 18th June, 2024.

The Member Secretary
Pollution Control Board, Assam,
Bamunimaidam, Guwahati-21.

**Sub: Minutes & Attendance Register of the Public Hearing conducted on
10th June, 2024 - Reg.**

**Ref: Head Office Letter No. PCBA/T-4719/24-25/05/490 dated 27.05.2024 &
PCBA/T-4719/24-25/05/491 dated 27.05.2024.**

Sir,

With reference to the subject cited above, I have the honour to enclose herewith the following particulars of the Public Hearing held on 10th June, 2024 at Vill. Chamata Pathar, Mouza-Sonapur, Dist-Kamrup (M), Assam-782402 in connection with the establishment of 1.0 MTPA split cement grinding unit by M/s. Taj Cement manufacturing Pvt. Ltd. for your kind needful action:-

1. Attendance Register: 2 Nos.
2. Proceeding (Minutes) Register: 1 No.
3. Agenda of the Public Hearing: 1
4. Pen drive 1(one) No: Containing videos of the Public Hearing.
5. Annexure A, B, C, D, E & F – Memorandum submitted in support & against the establishment of the proposed project along with a summary & signature sheet.

Enclo: As Stated.

Yours sincerely,

(D. Dey)

Regional Executive Engineer
Regional Office Guwahati
Dated Guwahati, the 18th June, 2024.

Memo No. APCB/ROG/T-636/2024-25/723-A
Copy to:-

1. The District Commissioner, Kamrup (M) District, Lichubagan, Hengrabari, Guwahati, Assam 781036 for favour of kind information.
2. Sri Nikhil Mittal, Authorized Signatory, M/s. Taj Cement Manufacturing Pvt. Ltd. Shivam Complex, A.T. Road, Bharalumukh, Guwahati, Assam-781009 for information & necessary action.

(D. Dey)

Regional Executive Engineer
Regional Office Guwahati



Annexure-A

Details of Memorandum received:

21 nos. Memorandum received from various organizations during the time of Public Hearing for the installation of the Split Cement Grinding Unit of Capacity 1.0 MTPA at Vill-Chamata Pathar, Mouza-Sonapur, Dist-Kamrup(M), Assam, 782402 by M/s. Taj Cement Manufacturing Pvt. Ltd. as under:

Sl. No.	Name of the Organization	Status
1	Kapalkata Nava-Jyoti Sangha, Sonapur, Kamrup(M), 782402	Oppose
2	Kapalkata Jame Masjid Committee, Sonapur, Kamrup(M), 782402	Oppose
3	Dimoria Shekh Ahmodia Tazbidul Kuran Hafizia & Kariana Madrasa, Kapalkata, Sonapur, Kamrup(M), 782402	Oppose
4	General Public of sonapur, Kapalkata, Chamatapathar, Lalmati, Hohora, Dickchak, Nartap, Alanga, Hotkhola and Kosotoli	Oppose
5	Bejeni Bishuddha Khuwa Pani Jugan Asoni, Hohora, Kamrup(M), Assam	Oppose
6	All Assam Tribal Sangha, Digaru Regional Committee	Oppose
7	All Tiwa Students' Union, Kamrup District Committee	Oppose
8	Boro-Kochari Youth Students' Union, Dimoria	Oppose
9	Tribal People's Confederation, Assam, Sonapur	Oppose
10	Dimoria Tea Tribe Land Protection Committee, Sonapur	Oppose
11	Dimoria Anchalik Committee, United Bodo Peoples' Organisation	Oppose
12	Tiwa Mohila Parishad, Marigaon	Oppose



13	Anta Dimoria Mohila Sangha, Sonapur	Oppose
14	Brihattar Dimoria Nagorik Suraksha Samiti, Sonapur	Oppose
15	Gumoria Gaon Pathar Porisalana Samiti, Hohora	Oppose
16	Brihattar Kamrup Mahanagar Bhumi Suraksha Samiti, Jorabat	Oppose
17	Chamata Pathar Karbi United Club, Sonapur, Kamrup(M), 782402	Oppose
18	Inter Dimoria Regional Students' Union, Kamrup(M), 782402	Oppose
19	M/s K B C Enterprise, Sonapur	Support
20	Kapalkata Janani Atma Sahaya Got	Support
21	Kapalkata Bohumukhi Atma Sahayak Got	Support

The first four memorandums are addressed to the Honourable President of India, the Honourable Prime Minister of India, the Honourable Chief Minister of Assam, the Honourable MLA of Dispur Guwahati, the Deputy Commissioner of Kamrup(M), the Member Secretary of Pollution Control Board Assam, the Chief Executive Officer of Zila Parishad of Kamrup(M), the Circle Officer of Sonapur Revenue Circle and the President of 61 No. Sonapur Gaon Panchayat.

Annexure-B

Memorandum received in the District Commissioner's Office, Kamrup(M) district opposing the installation of the Split Cement Grinding Unit of Capacity 1.0 MTPA at Vill-Chamata Pathar, Mouza-Sonapur, Dist-Kamrup(M), Assam, 782402 by M/s. Taj Cement Manufacturing Pvt. Ltd. as under:

Sl. No.	Name of the Organization
1	Brihattar Dimoria Nagorik Suraksha Samiti, Sonapur, Kamrup(M), 782402
2	Krishak Sramik Unnayan Samittee Assam

Annexure-C

26 people have submitted individual memorandum during the time of Public Hearing in support of establishment of the Split Cement Grinding Unit of Capacity 1.0 MTPA at Vill-Chamata Pathar, Mouza-Sonapur, Dist-Kamrup(M), Assam, 782402 by M/s. Taj Cement Manufacturing Pvt. Ltd. as under:

Sl. No.	Name
1	Marfuja Begum
2	Kamala Begum
3	Md Rakijul Sheikh (signature not matching)
4	Rukia Kahtun
5	Anij Mollik
6	Tacher Ali
7	Md Jiyaur Rahman
8	Md Rokibul Ali
9	Rokijul Sheikh
10	Jerifa Begum
11	Rukiya Begum
12	Rajmina Khatun
13	Nadim Saikh
14	Md Masum Ali
15	Aleha Begum
16	Atarjan Begum
17	Ummechiddika Khatun
18	Md Auwal Ali
19	Anju Begum
20	Firuja Begum
21	Parbina Khatun
22	Abadul Ali
23	Rusmina Khatun
24	Shabuddin Ali
25	Shaan Ali
26	Ankita Malngiang



Annexure-D

49 nos. of memorandum have been received at Head Office, Pollution Control Board, Assam before the date of Public Hearing in support of establishment of the Split Cement Grinding Unit of Capacity 1.0 MTPA at Vill-Chamata Pathar, Mouza-Sonapur, Dist-Kamrup(M), Assam, 782402 by M/s. Taj Cement Manufacturing Pvt. Ltd. as under:

Sl. No.	Name of the Organization
1	All Tiwa Student's Union, Kamrup District Committee
2	All Tiwa Students' Union, Ampri Ancholik Committee
3	All Tiwa Students' Union, Jorabat Ancholik Committee
4	All Tiwa Students' Union, Digaru Ancholik Committee
5	All Tiwa Students' Union, Sonapur Ancholik Committee
6	All Tiwa Students' Union, Khetri Ancholik Committee
7	All Tiwa Students' Union, Dimoria Ancholik Committee
8	Asom Unnayan Parishad, Dimoria Committee, Medhikuchi, Sonapur, Kamrup(M)
9	Assam Tea Tribe Students Association, Kamrup District Committee, Ganeshguri Chariali, Guwahati-6
10	Office of the 61 no. Sonapur Gaon Panchayat, Sonapur, Kamrup(M), 782402
11	Sonapur Mouzar 3 no. Dikchak lator Sarkari Gaonburha, Dikchak, Sonapur, Kamrup(M), 782402
12	Sonapur Mouzar 3 no. Sonapur Lator Sarkari Gaon Pradhan, Sonapur, Kamrup(M), 782402
13	Sonapur Gaon Panchayat Sakha Nagarik Committee, Sonapur, Kamrup(M), 782402
14	Assam Tea Tribes Students' Association, Dimoria Branch Committee, Sonapur

15	Bharatiya Janata Yuva Morcha, Sonapur Mandal Committee, Sonapur, Kamrup(M)
16	Bharatiya Janata Party, Sonapur Mandal Committee, Sonapur, Kamrup(M)
17	Sonapur Pathar Kachutali Gaon Unnayan Committee, Sonapur, Kamrup(M), 782402
18	All Koch-Rajbonshi Students' Union, Guwahati City District Koch-Rajbonshi Students' Union, Sonapur, Kamrup(M), 782402
19	Asom Unnayan Parishad, Central Committee, Beltola, Guwahati-28
20	All Bodo Students Union, Dimoria Anchalik Committee, Sonapur, Kamrup(M), 782402
21	All Bodo Women's Welfare Federation, Amerigog Anchalik Committee, Amerigog, Kamrup(M), 781023
22	United Bodo People's Federation, Kamrup(M) District Committee
23	Chamata (Kapalkata) Mohila Unnayan Committee, Sonapur, Kamrup
24	Karbi Students' Union (KSU), Kamrup district Committee, Sonapur, Dimoria
25	Desh Domorah Protection Committee, Sonapur, Chamota, Kamrup(M), 782402
26	Amri Karbi Autonomous Demand Movement Committee, Khetri, 782403
27	Big Rhino Enterprise, Chamatapathar, Kamrup(M)
28	Dimoria Block NSUI Committee, Sonapur, Kamrup(M), 782402
29	All Dimoria Minority Youth Association, Sonapur, Kamrup(M)
30	Sonapur Gaon Mohila Samiti, Sonapur, Baligate, Kamrup(M)
31	M/s. S.M. Enterprise, Kachutali, Sonapur Baligate, Kamrup(M), 782402
32	All Dimoria (Sonapur) SC Development Association, Sonapur, Baligate, Kamrup(M), 782402

33	Sonapur Pathar Navajyoti Sangha, Sonapur, Kamrup(M), 782402
34	Axom Sangrami Yuba-Chatra Santha, Sonapur, Kamrup(M), 782402
35	Brihattar Dimoria Bhumi Suraksha Samiti, Sonapur, Kamrup(M), 782402
36	Dimoria Jana Jati Mahila Samity, Sonapur, Kamrup(M), 782402
37	Greater Dimoria Youth Welfare Association, Sonapur, Kamrup(M), 782402
38	Tiwa Festival Organizing Committee, Sonapur, Kamrup(M), 782402
39	The Rhino Enterprise, Chamata Pathar, Sonapur, Kamrup(M), 782402
40	Kapalkata Bohumukhi Atma-Sahayak Got
41	Produshito Udyog Birodhi Sangrami Mancha, Chamata Pathar, Sonapur, Kamrup(M), 782402
42	Assam Jatiyatabadi Unnayan Parisad
43	Amri Karbi Youth Association, Sonapur, Kamrup(M), 782402
44	Karbi Hemtum Ashem, Sonapur, Kamrup(M), 782402
45	Dimoria Karbi Students' Association, Sonapur, Kamrup(M), 782403
46	All Assam Ex-Ulfa Co-Ordination Committee, Kamrup Metro District Committee, Sonapur, Kamrup(M), 782402
47	Kapalkata Bohumukhi Atma Sahayaka Got
48	United Karbi Youth Union, Sonapur, Kamrup(M), 782402
49	Samannay Gramya Sangathan

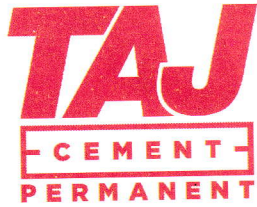


Annexure-E

125 individual memorandums and have been received supporting the establishment of Split Cement Grinding Unit of Capacity 1.0 MTPA at Vill-Chamata Pathar, Mouza-Sonapur, Dist-Kamrup(M), Assam, 782402 by M/s. Taj Cement Manufacturing Pvt. Ltd.

Annexure-F

A total of 1071 signatures signed by local people have been received supporting the establishment of Split Cement Grinding Unit of Capacity 1.0 MTPA at Vill-Chamata Pathar, Mouza-Sonapur, Dist-Kamrup(M), Assam, 782402 by M/s. Taj Cement Manufacturing Pvt. Ltd.



ANNEXURE-E/6

Dated: 06.07.2024

The Member Secretary,
State Level Environment Impact Assessment Authority,
Bamunimaidam
Guwahati
Assam-781021

Subject: Request for grant of Environmental Clearance for project "Installation of a Split Cement Grinding Unit of 1.0 MTPA capacity" at Village Chamata Pathar, Mouja- Sonapur, District- Kamrup (M), Assam by M/s Taj Cement Manufacturing Private Ltd. (TCMPL)

Reference: Terms of Reference (TOR) granted vide letter no. SEIAA.3563/2023/TOR/9 dated 03.01.2024

Dear Sir,

The proposed project is for the Installation of a Split Cement Grinding Unit of 1.0 MTPA capacity at Village Chamata Pathar, Mouja- Sonapur, District- Kamrup (M), Assam.

As the proposed project is only the standalone grinding unit, hence the project falls under Category 'B1' of item 3(b) of EIA notification 2006 & subsequent amendments.

Thus, we had applied in SEIAA, Assam for grant of Terms of Reference on 20th July, 2023. Terms of Reference (TOR) was granted vide TOR letter number, SEIAA.3563/2023/TOR/9 dated 03.01.2024. As per the TOR granted, public hearing for the project was conducted by PCB, Assam at project site Village- Chamata Pathar, Tehsil Sonapur, District Kamrup (Metro), Assam on 10.06.2024.

We are hereby now submitting the EIA report along with TOR & Public Hearing compliance & other documents as mentioned below:

1. Forms
2. ToR granted and its Compliance
3. EIA Report along with PH compliance & Requisite Annexures

We shall be thankful if the Environmental Clearance be granted to us for the proposed project at the earliest.

Thanking you,
Yours faithfully

Authorized Signatory
(M/s Taj Cement Manufacturing Private Ltd.) (TCMPL)

TAJ CEMENT MANUFACTURING PRIVATE LIMITED
REGISTERED ADDRESS : Shivam Complex, Bharalumukh, AT Road, Guwahati, Assam - 781009
Email: tcmpl@tajcement.com | Phone No.: 0361- 4083974
WORKS : Village - Chamatapathar, Mouza - Sonapur, Kamrup (M), Assam - 782402



Government of India
Ministry of Environment, Forest and Climate Change
 (Issued by the State Level Expert Appraisal
 Committee(SEAC),
 ASSAM)

ANNEXURE-F/6



Minutes of 12th SEAC Meeting (2ND Sitting) State Level Expert Appraisal Committee meeting held from 09/08/2024 to 09/08/2024

Date: 02/09/2024

MoM ID: EC/MOM/SEAC/377437/8/2024

Agenda ID: EC/AGENDA/SEAC/377437/8/2024

Meeting Venue: Conference Hall, PCBA

Meeting Mode: Hybrid

Date & Time:

09/08/2024	02:00 PM	05:00 PM
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1. Opening remarks

At the very outset, the Member Secretary, SEAC welcomed the Hon'ble Chairman, SEAC and all the Members of the Committee. He briefed the house about the agenda for the meeting as circulated and requested the esteemed members for their thorough participation and deliberation to expedite the process of disposal of the pending cases.

2. Confirmation of the minutes of previous meeting

As per the agenda, the august committee duly reviewed the Minutes of the Meetings (1st Sitting and 2nd Sitting) held on 9th July, 2024 and ratified the minutes.

3. Details of proposals considered by the committee

Day 1 -09/08/2024

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

BORKULOI-BOHA SAND MAHAL PART-I (REV. PORTION) ON KOPILI RIVER BED by DIVISIONAL FOREST OFFICER located at NAGAON, ASSAM			
Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)



SIA/AS/MIN/453076/2023	SEIAA 3686/2024	01/03/2024	Mining of minerals (1(a))
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3.1.2. Project Salient Features

The proposal was discussed in the 7th SEAC meeting (1st Sitting) held on 28.03.2024. The proposal in question was duly recommended by the SEAC for grant of the EC. The SEIAA referred back the proposal to the SEAC for reconsideration of the recommendation on account of the observations made in the deliberation.

“Deliberations by the SEIAA in 14th SEIAA Meeting held on 14.05.2024

The proposal is reverted back to the SEAC for showing school in 500 mtrs radius of proposed mining site and there is no visible sand bars in the river above the water level.

Recommendation of SEIAA

Refer-Back to SEAC for Reconsideration”

Proceedings of the SEAC meeting is as under:

“Salient features :

The Project Area as allotted is measuring **04.85** Ha with the recommended quantity of **27,000** cu.m of **Sand** in **2 (two)** years as per the approved Mining Plan @ **13,500 cum**, annually. The Mining Plan was prepared by the Registered Qualified Person (RQP) Sri Prabal Goswami and the proposed mining area was visited by the RQP while the same is approved by the Director, Geology and Mining, Govt of Assam vide letter dated 21.07.2023. The DFO, Nagaon Division had requested for the grant of the EC for the proposal allowing extraction vide letter dated 08.06.2023. There are establishment of educational institutions (Schools) nearby the mining area including a Hospital.

Deliberations:

Necessary documents submitted in support of the proposal is placed before the Committee for examination and appraisal. The NOC from the Water Resources’ Department is furnished. Due discussions and deliberations is held. The Committee after due deliberation and appraisal is of the opinion for allowing extraction of the Minor Mineral for a quantum of **27,000** cum of **Sand** in 2 (two) Years @ **13,500** cu m **annually**.

3.1.3. Deliberations by the committee in previous meetings

Date of SEIAA 1 :14/05/2024

Deliberations of SEIAA 1 :

The proposal is reverted back to the SEAC for showing school in 500mts radius of proposed mining site and there is no visible sand bars in the river above the water level.

Date of SEAC 2 :28/03/2024

Deliberations of SEAC 2 :

Necessary documents submitted in support of the proposal is placed before the Committee for examination and appraisal. The NOC from the Water Resources’ Department is furnished. Due discussions and deliberations is held. The Committee after due deliberation and appraisal is of the opinion for allowing extraction of the Minor Mineral for a quantum of **27,000** cum of **Sand** in 2 (two) Years @ **13,500** cum **annually**.

Decision: Recommended for grant of the EC

3.1.4. Deliberations by the SEAC in current meetings

The observations of the SEIAA is placed before the Committee for further appraisal. It is on record that existence of educational institution including a Hospital is taken in to consideration by the Committee where in it was

categorically envisaged for undertaking plantations by the proponent with the specific species of plants suitable for the locality which are beneficial and preferred from aesthetic, medicinal and as well greenery point of view. There is no bar in the Guideline / Rule to prohibit undertaking mining other than precautionary measures to prevent dust pollution, air pollution, noise pollution etc.

So far the issue of evidence of visible Sand bars in the proposed mining area it is to be noted that the width of the river is narrow flowing down from the hillocks of Meghalaya.

Decision:

As requirement of the DSR is mandatory for river bed sand mining the concerned DFO shall ensure due study of the proposed area through the district level Committee assigned for the purposes and shall place the DSR so prepared for appraisal and approval in due course.

3.1.5. Recommendation of SEAC

Deferred for ADS

3.2. Agenda Item No 2:

3.2.1. Details of the proposal

Garampani Coal Mine by ASSAM MINERAL DEVELOPMENT CORPORATION LIMITED located at DIMA HASAO, ASSAM			
Proposal For		Fresh ToR	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/AS/CMIN/468638/2024	SEAC/SEIAA.3778/2024	22/04/2024	Mining of minerals (1(a))

3.2.2. Project Salient Features

The proposal was discussed in the the 9th SEAC Meeting held on 30th May, 2024 and ADS was sought in respect of certain vital points as quoted in the proceedings.

Proceedings of the SEAC meeting dated 30.05.2024 is as under:

“It was decided by the SEAC to have an inspection of the area for independent assessment during the time of ToR compliance for further deliberation and stipulation of Special Conditions in the EC, as may deem necessary by the SEAC, once the Proponent comes up for the EC.

Further, as projected that mining would require clearance of 25,000 numbers of shrubs / trees appear to be without supporting evidence and the same are to be enumerated authentically as the presentation made are dearth of drone footage for the area justifying the existence of nature of plants in the area.

It was further placed before the Committee that on an average, **720 KLD** of water will be accumulated in the Mine Pit throughout the year with peak accumulation of **15 MLD** during monsoon of final stage of Mine Operations.

Treated water is proposed to be re-used during the mine operations like **dust suppression, plantation, washing, workshop uses**, different uses for mine machinery etc. A part of discharge water after further treatment shall the used for domestic purpose as well as for drinking.

The detailed Design of the **Proposed ETP** could only be taken up after conducting Hydro-geological Study, and testing of water for Physico-Chemical parameters of the water and after chemical analysis of the Coal.

Decision: *The Committee is of the opinion to call for another round of presentation with due clarifications to the salient points of the project proposals with Drone footage (video and still images) of the topography and relevant features in the next meeting.”*

3.2.3. Deliberations by the committee in previous meetings

Date of SEAC 1 :30/05/2024

Deliberations of SEAC 1 :

Necessary documents submitted in support of the proposal is placed before the august Committee for scrutiny and appraisal. The consultant Sri Arpan Chakraborty representing the **M/s Indian Mine Planners & Consultants (IMPCON)** with the supporting team made detailed presentation in presence of the representative of the Proponent. Due discussions and deliberations is held.

Drone image and video footage of the proposed mining area was sought along with the presentation to dispense with the physical inspection of site by the SEAC as envisaged under para 5 (d) of the Environment Clearance Notification, 2006. However, during the course of the presentation few images were displayed. As the Drone image of the proposed area could not be provided by the Proponent during the time of presentation it was decided by the SEAC to have an inspection of the area for independent assessment during the time of ToR compliance for further deliberation and stipulation of Special Conditions in the EC, as may deem necessary by the SEAC, once the Proponent comes up for the EC.

Further, as projected that mining would require clearance of 25,000 numbers of shrubs / trees appear to be without supporting evidence and the same are to be enumerated authentically as the presentation made are dearth of drone footage for the area justifying the existence of nature of plants in the area.

It was further placed before the Committee that on an average, **720 KLD** of water will be accumulated in the Mine Pit throughout the year with peak accumulation of **15 MLD** during monsoon of final stage of Mine Operations.

Treated water is proposed to be re-used during the mine operations like **dust suppression, plantation, washing, workshop uses**, different uses for mine machinery etc. A part of discharge water after further treatment shall the used for domestic purpose as well as for drinking.

The detailed Design of the **Proposed ETP** could only be taken up after conducting Hydro-geological Study, and testing of water for Physico-Chemical parameters of the water and after chemical analysis of the Coal.

Decision: *The Committee is of the opinion to call for another round of presentation with due clarifications to the salient points of the project proposals with Drone footage (video and still images) of the topography and relevant features in the next meeting.*

3.2.4. Deliberations by the SEAC in current meetings

The project under consideration, i.e., Garampani Coal Mine (Rated Capacity: 0.025 MTPA) proposed by the Assam Mineral Development Corporation Limited (AMDC) headed by the Managing Director is located in “Dima Hasao Coalfield” area.

The project is falling within the Umrangso Block under Umrangso Sub Division of Dima Hasao District. Allocation Order for Garampani Coal Mine dated 10 th October’ 2022 is uploaded. The Mining Plan and the Mining Closure Plan are prepared by the consultant named “ Indian Mine Planners and Consultants”. The approval letter for the Mining Plan and the Mining Closure Plan dated 12.03.2024 from the Ministry of Coal, Govt of India are also uploaded.

In response to the “**Minutes of the 9th Meeting of the State Level Expert Appraisal Committee**, Assam held on May 30th, 2024 as referred above, Point wise reply to the ADS raised are furnished by the project Proponent and placed for deliberation and discussion by the Committee. The PP has also made a brief presentation on the proposal outlining the salient features and the necessity of undertaking mining in the remote area after compliance of all the stipulations required under the EIA study for the area.

S. No.	SEAC Observations & Recommendations	Response by the Applicant
1.	As projected that mining would require clearance of 25,000 numbers of shrubs / trees appear to be without supporting evidence and the same are to be enumerated a	The Project Proponent will seek to the actual figure of Trees/shrubs/ bamboo clumps that are required to be cleared (or) which may be



	<p>authentically as the presentation made are dearth of drone footage for the area justifying the existence of nature of plants in the area.</p>	<p>kept intact prior to the commencement of the operation. The PP will also clarify the number after enumeration in the PARIVESH Portal while applying for EC.</p>
2.	<p>It was further placed before the Committee that on an average, 720 KLD of water will be accumulated in the Mine Pit throughout the year with peak accumulation of 15 MLD during monsoon of final stage of Mine Operations.</p> <p>Treated water is proposed to be re-used during the mine operations like dust suppression, plantation, washing, workshop uses, different uses for mine machinery etc. A part of discharge water after further treatment shall be used for domestic purpose as well as for drinking.</p> <p>The detailed Design of the Proposed ETP could only be taken up after conducting Hydrogeological Study, and testing of water for Physico-Chemical parameters of the water and after chemical analysis of the Coal.</p>	<p>The Project Proponent will share the detailed water balance and complete breakup of the Draft and Water Demand in the Final EIA report.</p> <p>The Final EIA report will include a comprehensive water balance and detailed breakdown of Draft and Water Demand. It will also incorporate rechecked estimates for average and peak accumulation of mine water pumping, particularly during rainy seasons.</p> <p>Additionally, the report will feature the detailed design of the proposed ETP after successful completion of Hydrogeological Study and Testing of water for Physico – Chemical parameters of the water along with chemical analysis of the coal.</p>
3.	<p>The Committee is of the opinion to call for another round of presentation with due clarifications to the salient points of the project proposals with Drone footage (video and still images) of the topography and relevant features in the next meeting.</p>	<p>The Project Proponent will submit the complete Drone footage (Video and Still images) of the topography and relevant features during the EC Presentation since presently due to monsoon, the Drone Survey is not possible. PP is hereby requesting the Hon'ble Committee to include the mentioned observations in their ToR as Additional ToR Points based on which the EIA will be submitted by the Consultants.</p>

The PP acknowledges the errors made in **Section 3.2** of **Part B** of the ToR application in the PARIVESH Portal 2.0. It is assured that the errors as crept in shall be rectified in the Final Environmental Clearance (EC) process. The PP also has provided a revised Project Cost estimated at Rs**143.83** Crore with the earmarked of an amount for EMP of Rs **7.19** Cr and the cost of CSR/CER amounting to Rs **2.88** Cr committed with a detailed breakdown in the Final Environmental Impact Assessment (EIA) Report. Additionally, The Project Proponent (PP) has presented before the Hon'ble Committee that within the mentioned coal block, there exists an inferior grade of limestone with an average thickness of **4.5** meters overlying the coal seam. This limestone layer was previously classified as overburden. However, it may be considered as a marketable mineral pending further quality analysis. It is asserted that if the limestone in question proves to be viable otherwise for market use, the stripping ratio for the proposed extractable Coal shall be significantly reduced and thus economically more viable.

Due deliberations are held by the committee on the points as clarified in the meeting. The Committee after due diligence and deliberation in the matter is of considered opinion to recommend grant of ToR with specific points by the SEIAA as pointed out above.

Current Decision: Recommended for grant of ToR with Additional points.



3.2.5. Recommendation of SEAC

Recommended

3.3. Agenda Item No 3:

3.3.1. Details of the proposal

Koilajan Coal Mine by ASSAM MINERAL DEVELOPMENT CORPORATION LIMITED located at KARBI A NGLONG, ASSAM			
Proposal For		Fresh ToR	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/AS/CMIN/470391/2024	SEAC/SEIAA.3779/2024	27/04/2024	Mining of minerals (1(a))

3.3.2. Project Salient Features

The proposal was discussed in the 9th SEAC Meeting held on 30th May, 2024 and ADS were sought with clarifications. **“ Resolution of SEAC meeting is as under:**

It was decided by the SEAC to have an inspection of the area for independent assessment during the time of ToR compliance for further deliberation and stipulation of Special Conditions in the EC, as may deem necessary by the SEAC, once the Proponent comes up for the EC after doing the EIA study in terms of the EIA Notification, 2006 with requisite clarifications on the various aspects of the project proposal.

Further, as projected that mining would require clearance of 1,50,000 numbers of trees appear to be without supporting evidence and the same are to be enumerated authentically as the presentation made are dearth of drone footage for the area justifying the existence of nature of plants in the area.

Further presentation was also made on utilization and probable accumulation of water on an average of **650 KLD** in the Mine Pit throughout the year with peak accumulation of **9.5 MLD** during monsoon of final stage of Mine Operations.

Treated water is proposed be re-used during the mine operations like **dust suppression, plantation, washing**, workshop uses, different uses for mine machinery etc. A part of discharge water after further treatment shall be used for **domestic purpose** as well as for drinking purposes.

The detailed Design of the **Proposed ETP** could only be taken up after conducting Hydro-geological Study, and testing of water for Physico-Chemical parameters of the water and after chemical analysis of the Coal.

Decision: *The Committee is of the opinion to call for another round of presentation with due clarifications to the salient points of the project proposals with Drone footage (video and still images) of the topography and relevant features in the next meeting.”*

3.3.3. Deliberations by the committee in previous meetings

Date of SEAC 1 :30/05/2024

Deliberations of SEAC 1 :

Necessary documents submitted in support of the proposal is placed before the Committee for scrutiny and appraisal. The consultant Sri Arpan Chakraborty representing the **M/s Indian Mine Planners & Consultants (IMPCON)** made detailed presentation in presence of the representative of the Proponent. Due discussions and deliberations is held.

Drone image and video footage of the proposed mining area was sought along with the presentation to dispense with the physical inspection of site by the SEAC as envisaged under para 5 (d) of the Environment Clearance Notification, 2006. However, during the course of the presentation few raw images of the proposed mining area were displayed. As the Drone image of the proposed area could not be provided by the Proponent during the time of presentation to ascertain the topography, vegetation in the proposed area besides other relevant issues it was decided by the SEAC to have an inspection of the area for independent assessment during the time of ToR compliance for further deliberation and stipulation of Special Conditions in the EC, as may deem necessary by the SEAC, once the Proponent comes up for the EC after doing the EIA study in terms of the EIA Notification, 2006 with requisite clarifications on the various aspects of the project proposal.

Further, as projected that mining would require clearance of 1,50,000 numbers of trees appear to be without supporting evidence and the same are to be enumerated authentically as the presentation made are dearth of drone footage for the area justifying the existence of nature of plants in the area.

Further presentation was also made on utilization and probable accumulation of water on an average of **650 KLD** in the Mine Pit throughout the year with peak accumulation of **9.5 MLD** during monsoon of final stage of Mine Operations.

Treated water is proposed be re-used during the mine operations like **dust suppression, plantation, washing**, workshop uses, different uses for mine machinery etc. A part of discharge water after further treatment shall be used for **domestic purpose** as well as for drinking purposes.

The detailed Design of the **Proposed ETP** could only be taken up after conducting Hydro-geological Study, and testing of water for Physico-Chemical parameters of the water and after chemical analysis of the Coal.

Decision: *The Committee is of the opinion to call for another round of presentation with due clarifications to the salient points of the project proposals with Drone footage (video and still images) of the topography and relevant features in the next meeting.*

3.3.4. Deliberations by the SEAC in current meetings

The project under consideration, i.e., Koilajan OC Coal Mine (Rated Capacity: 0.2 MTPA) of Assam Mineral Development Corporation Limited (AMDC) is administratively under Koilajan Coalfield Area of AMDC headed by the Managing Director, AMDCL.

This project falls within the Bokajan Block under Bokajan Sub Division of Karbi Anglong District. Allocation Order for **Koilajan Coal Mine** dated October 10, 2022 is uploaded. The Mining Plan and the Mining Closure Plan as prepared by the Consultant: named **Indian Mine Planners and Consultants** were approved. The approval letter for Mining Plan and Mining Closure plan dated 8.04.2024 from the Ministry of Coal, Govt of India is also uploaded.

The total project area is **177 ha** while the estimated Project Cost is Rs **2,01.00 Crore**



The cost earmarked for the EMP is estimated at Rs **14.9** Crore while the cost earmarked for the CER/CSR is Rs **5.90** Crore.

In response to the “**Minutes of the 9th Meeting of the State Level Expert Appraisal Committee**, Assam held on May 30th, 2024 as referred above, Point wise reply to the ADS raised are furnished by the project Proponent and placed for deliberation and discussion by the the Committee. The PP has also made a brief presentation on the proposal outlining the salient features and the necessity of undertaking mining in the remote area after compliance of all the stipulations required under the EIA study for the area.

S. No.	SEAC Observations & Recommendations	Response by the Applicant
1.	As projected that mining would require clearance of 1,50,000 numbers of shrubs / trees appear to be without supporting evidence and the same are to be enumerated authentically as the presentation made are dearth of drone footage for the area justifying the existence of nature of plants in the area.	The PP will seek to the actual figure of Trees/shrubs/ bamboo clumps that are required to be cleared (or) which may be kept intact prior to the commencement of the operation. The PP will also clarify the number after enumeration in the PARIVESH Portal while applying for EC.
2.	It was further placed before the Committee that on an average, 650 KLD of water will be accumulated in the Mine Pit throughout the year with peak accumulation of 9.5 MLD during monsoon of final stage of Mine Operations. Treated water is proposed to be re-used during the mine operations like dust suppression, plantation, washing, workshop uses , different uses for mine machinery etc. A part of discharge water after further treatment shall be used for domestic purpose as well as for drinking. The detailed Design of the Proposed ETP could only be taken up after conducting Hydrogeological Study, and testing of water for Physico-Chemical parameters of the water and after chemical analysis of the Coal.	The PP will share the detailed water balance and complete breakup of the Draft and Water Demand in the Final EIA report. The Final EIA report will include a comprehensive water balance and detailed breakdown of Draft and Water Demand. It will also incorporate rechecked estimates for average and peak accumulation of mine water pumping, particularly during rainy seasons. Additionally, the report will feature the detailed design of the proposed ETP after successful completion of Hydrogeological Study and Testing of water for Physico – Chemical parameters of the water along with chemical analysis of the coal.
3.	The Committee is of the opinion to call for another round of presentation with due clarifications to the salient points of the project proposals with Drone footage (video and still images) of the topography and relevant features in the next meeting	The PP will submit the complete Drone footage (Video and Still images) of the topography and relevant features during the EC Presentation since presently due to monsoon, the Drone Survey is not possible. PP is hereby requesting the Hon’ble Committee to include the mentioned observations in their ToR as Additional ToR Points based on which the EIA will be submitted by the Consultants.

The PP acknowledges the errors made in Section **3.2** of **Part B** of the ToR application in the PARIVESH Portal 2.0. It is asserted by the PP that the errors crept in shall be taken care of and will be addressed appropriately in the EIA Report before seeking EC. The PP also committed to provide a revised Project Cost with a detailed breakdown in the Final Environmental Impact Assessment (EIA) Report together with the physical and financial targets under the EMP, ECR/CSR activities .

Due deliberations are held by the committee on the points as clarified in the meeting. The Committee after due diligence

and deliberation in the matter is of considered opinion to recommend grant of ToR with the specific points by the SEIAA as pointed out above.

Current Decision: Recommended for grant of ToR with Additional points.

3.3.5. Recommendation of SEAC

Recommended

3.4. Agenda Item No 4:

3.4.1. Details of the proposal

Mahur River (Thaisiling Hawer Village) Sand, Gravel & Boulder Mining Permit Area by dima hasao forest division(west) located at DIMA HASAO,ASSAM			
Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/AS/MIN/474152/2024	SEAC/SEIAA.3766/2024	21/05/2024	Mining of minerals (1(a))

3.4.2. Project Salient Features

The proposal was discussed in the 9th SEAC Meeting (1st Sitting) held on 30.05.2024. The proposal in question was duly recommended by the SEAC for grant of the EC. The SEIAA referred back the proposal to the SEAC for reconsideration of the recommendation on account of the observations made in the deliberation.

The deliberations and the recommendations of the SEIAA are reproduced below:

“Deliberations by the SEIAA in 17th SEIAA Meeting held on 01.07.2024

As there is a bridge across the proposed mining permit area. Necessary modification of the Mining Permit area is advised.”

Recommendation of SEIAA

Refer- Back to SEAC for Reconsideration.”

For the purposes of reconsideration, deliberations by the SEAC the proceedings of the SEAC Meeting (1st Sitting) held on 30.05.2024 is reproduced below:

“Salient features:

The Project Area is for mining of **Sand, Gravel & Boulder**, in Mahur River bed namely, Mahur River (Thaisiling Hawer Village) Sand, Gravel and Boulder Mining Permit Area proposed by DFO, Dima Hasao Forest Division (West). The mining area as allotted is measuring **4.72** ha with the recommended quantity of **84,512** Cu M of Sand, Gravel & Boulder in **2 (two)** years as per the approved Mining Plan. The Mining Plan was prepared by the Registered Qualified Person (RQP) Dr Abhijit Bora and the proposed mining area was visited by the RQP while the same was approved by the Director, Geology and Mining, Govt of Assam vide letter dated 18.05.2024. The DFO, Dima Hasao Forest Division (West) has requested for the grant of the EC for the proposal allowing extraction vide letter dated 20.5.2024. The NOC from the Water Resources' Department dated 20.5.2024 is furnished.

Deliberations:

Necessary documents submitted in support of the proposal is placed before the Committee for examination and appraisal. The KML file of the proposed mining area is scrutinized. It reveals sufficient quantity of minor mineral available in the proposed area.

The RQP Dr Abhijit Bora representing the proponent DFO made necessary clarification for the mining area in question and replied to the queries raised by the Hon'ble Members during the course of deliberation.

The Committee also is of the opinion to urge for taking requisite steps to conduct preparation of the District Survey Report (DSR) for the District by the DFO in terms of the orders of the Hon'ble Apex Court, the Principal Bench of the NGT for the Sustainable Sand Mining or River Bed Mining and Mining of other Minor Minerals following the



guidelines issued by the MoEF & CC.

Decision:

The Committee considered it appropriate to recommend the grant of EC by the SEIAA allowing extraction and harvesting of minor mineral in 2 (two) years time with the quantity of **35,495** Cu M Sand, **31,270** CuM Gravel and **17,747** CuM Boulder; @ **17,745** Cu M of Sand, @ **15,635** CuM of Gravel and @ **8,870** CuM of Boulder, annually.

3.4.3. Deliberations by the committee in previous meetings

Date of SEIAA 1 :01/07/2024

Deliberations of SEIAA 1 :

As there is a bridge across the proposed mining permit area. Necessary modification of the Mining Permit area is advised.

Date of SEAC 2 :30/05/2024

Deliberations of SEAC 2 :

Necessary documents submitted in support of the proposal is placed before the Committee for examination and appraisal. The KML file of the proposed mining area is scrutinized. It reveals sufficient quantity of minor mineral available in the proposed area.

The RQP Dr Abhijit Bora representing the proponent DFO made necessary clarification for the mining area in question and replied to the queries raised by the Hon'ble Members during the course of deliberation.

The Committee also is of the opinion to urge for taking requisite steps to conduct preparation of the District Survey Report (DSR) for the District by the DFO in terms of the orders of the Hon'ble Apex Court, the Principal Bench of the NGT for the Sustainable Sand Mining or River Bed Mining and Mining of other Minor Minerals following the guidelines issued by the MoEF & CC.

The Committee considered it appropriate to recommend the grant of EC by the SEIAA allowing extraction and harvesting of minor mineral in 2 (two) years time with the quantity of **35,495** Cu M Sand, **31,270** CuM Gravel and **17,747** CuM Boulder; @**17,745** Cu M of Sand, @**15,635** CuM of Gravel and @**8,870** CuM of Boulder, annually.

Decision: Recommended for grant of EC for 2 (two) years.

3.4.4. Deliberations by the SEAC in current meetings

In pursuance to the observations of the SEIAA the Proponent DFO, Dima Hasao, West Division has furnished a report vide letter dated 25.07.2024 together with the revised Geo-coordinates leaving aside the non permissible mining area as a safety zone from the existing Bridge, as required, but without the same being validated by the concerned RQP and duly approved by the Geologist or the Director, Geology and Mining requiring revision in the quantum of minor minerals, are placed before the Committee for further appraisal.

It is asserted that while the matter was under deliberation and appraisal through the process of presentation made on behalf of the project Proponent by the RQP responsible for preparation of the Mining Plan as approved by the Director, Geology and Mining Department in its meeting of the SEAC held on 30.05.2024, the very existence of the bridge within the proposed mining area was not highlighted which got escaped the notice for due consideration by the Committee.

Current Decision:

As requirement of the DSR is mandatory for river bed sand mining the concerned DFO shall ensure due study of the proposed area through the district level Committee constituted for the purposes and shall place the DSR incorporating the instant proposal for appraisal and approval in due course.



3.4.5. Recommendation of SEAC

Deferred for ADS

3.5. Agenda Item No 5:

3.5.1. Details of the proposal

Installation of Split Cement Grinding Unit of capacity 1.0 MTPA by TAJ CEMENT MANUFACTURING PRIVATE LIMITED located at KAMRUP METRO, ASSAM			
Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/AS/IND1/484198/2024	SEIAA. 3563/2023	06/07/2024	Cement plants (3(b))

3.5.2. Project Salient Features

The proposal is for establishment of Split Cement Grinding Unit of capacity **1.0 MTPA** at Village - Chamata Pathar, Mouja / Taluka - Sonapur, District: Kamrup (M). The project falls under Schedule 3(b) as per the EIA Notification dated 14th September, 2006. Since the plant is a stand alone grinding unit hence, it is categorized as “Category B1” project. It is a **greenfield project**. The Company is represented by its Director who is also the applicant Mr Nikhil Mittal.

The project area is measuring **8.42** ha and the total cost of the proposed Project is estimated at **Rs 342** Crore. The cost earmarked for the environmental safeguards contained in the Environment Management Plan (EMP), as approved, is amounting to **Rs 574 Lakh** as the **Capital Cost** and **Rs. 32 Lakh** as the **recurring cost** per year. The plant will produce 100% Portland Pozzolana Cement (PPC). However, the plant can produce up to 20% Ordinary Portland Cement (OPC) as and when required as per the market demand. It is proposed that in case there is requirement for manufacture of the OPC, then the quantity of clinker may be increased from **0.6 MTPA** to **0.67 MTPA** and the quantum of fly ash may reduce from **0.35 MTPA** to **0.28 MTPA**. However, there will be no effect on requirement of the quantum of Gypsum i.e **0.05 MTPA**.

ToR was issued by the SEIAA, Assam vide **File No.SEIAA.3563/2023/9** dated **03.01.2024** with the following special conditions apart from the Standard Terms of Reference as under:

- a. For development of green belt , the plant species to be planted being tolerant to the air pollution in the area and **Miyawaki** Model of Plantation under the guidance of the Member Secretary, PCBA / SEAC, Assam. List of plant species, so suitable for the area shall be furnished by the Chairman of the SEAC, if so advised;
- b. The technology involved in production stage to have the barest minimum effect on pollution (dust pollution);
- c. Disposal mechanism of various wastes, viz plastic, Hazardous, E.waste, etc shall need to be clearly spelt out;
- d. Green Energy around the Project area needs to be proposed;
- e. Management Plan required to ensure support by way of livelihood generation to nearby community.

The Proponent after issuance of the ToR with the special conditions by the SEIAA and compliance of the conditions have submitted the EIA Report along with its compliance report. As a matter of Compliance of the mandatory ToR points detailed Public Hearing (PH) was conducted under the aegis of the District Administration by the Regional Office, PCBA in presence of stakeholders, villagers and the proceedings have been submitted / uploaded. The final copy of the EIA Report together with the detailed Minutes of the PH have also been uploaded in the PARIVESH portal on



6.07.2024.

The facts and records are placed before the Hon'ble Committee for due diligence, detailed deliberations and discussions. Letter from the concerned DFO, Guwahati Wildlife Division, Basistha (letter dated 18.07.2023) in respect of the distances showing the project location from the nearest boundary of the Wildlife Sanctuary (ies) and the Eco Sensitive Zone (ESZ) of Amsung Wildlife Sanctuary and Pobitora Wildlife Sanctuary were furnished. The ESZ boundary of Amchang Wildlife Sanctuary is located at a distance of 5.483 Km from the project site in the NW direction and the Amsung Wildlife Sanctuary is at a distance of 6.045 Km in the NW direction. The Pobitora Wildlife Sanctuary is at a distance of 10.9 km in the NE from the project site.

3.5.3. Deliberations by the committee in previous meetings

N/A

3.5.4. Deliberations by the SEAC in current meetings

The committee also considered and examined the situation and distances of the existing Cement Plants (Star Cement plant and Daivik Cement) located nearby the proposed site in the KML file and also its probable impact in the surrounding area.

Detailed presentation was made by the consultant **Perfect Enviro Solution Pvt Ltd** a NABET accredited consultant on behalf of the Proponent and his authorized representative. It was asserted in the Presentation that the demand for Cement in India during the FY 2023 was estimated to be **574 MMTPA** and this is expected to reach **698 MMTPA** in the FY 2027. The demand for Cement in the NE as a whole was **7.7** Million MT in 2023 and is expected to increase to **13.0** Million MT by 2028. The Demand - Supply projection for cement on a National and State basis reveal that there exists an imbalance between availability and demand of cement particularly in the southern and Eastern Region. Under these aforesaid premises and circumstances to bridge the gap of Demand and Supply, the Company has come forward to venture with the project and has proposed to Install a Split Cement Grinding Unit of **1.0 MTPA** capacity at Village : Chamata, being a Green Field Project.

The EIA report for Public Hearing was submitted in time to the State Pollution Control Board, Assam on **04.03.2024** and Public Hearing (PH) for the proposed Project was held only on **10.06.2024** due to imposition of the **Model Code of Conduct** by the **Election Commission of India** for the ensuing **Parliamentary** Election.

It has emphatically been that the establishment of the proposed plant will increase the industrial activity which will boost the commercial and industrial development of the area and including the socio economic status of the of the local people. The project will create opportunities of direct employment for which skilled and unskilled manpower will be needed during construction of the project and during the operational stages of the project. There shall be generation of additional indirect employment through business opportunities such as transportation, ancillary shops, workshop, packing, repair and maintenance, supply of machinery etc. Local people including unemployed youths shall be given priority for the employment.

The basic requirement of the community will be strengthened by various social welfare activities to be carried out by the company. This will help in uplifting the living standards of local communities and provide further employment opportunities. It is also assured that the Unit shall employ a minimum of **80%** people of Assam in the Managerial cadre and minimum **90%** people of Assam in Non Managerial Cadre. The required skilled and unskilled labourer will be utilized from the local villages if required by up-scaling their skills through training in different sectors. Skill development will be done through vocational training programme in-house for mechanical and electrical and also the same shall be extended to eligible students of nearby villages every six monthly by the company.

Also, training centre for nearby villagers involving specially the women folk, differently able persons will be developed comprising of activities like stitching, painting and other related activities. Efforts shall be made for establishment of Vocational training institutions and which shall lead to improvement of working skill of the people in the area. Primary

health and the medical care facilities shall be facilitated in consultation with the local stake holder and will certainly improve the health conditions as shall be given priority by the proposed project.

The Consultant also placed on record the pending case awaiting adjudication [OA No 151/2024/EZ (Ajjul Khalasi & Ors- Vs- SEIAA, Assam & Ors)] before the Hon'ble NGT, Eastern Zone Bench, Kolkata where by notices have been issued to all concerned including the Proponent. On perusal of the Order dated 02.08.2024 in the instant matter it transpires that allegedly Public Hearing (PH) was not conducted timely as mandated in the EIA Notification to be completed in a stipulated time frame besides poor attendance of stakeholders due to lack of adequate and wide publicity. The issues were clarified by the Member Secretary, PCB, Assam that due to the Model Code of Conduct for the Parliamentary Election invoked by the Election Commission of India the PH could not be undertaken in time and after lifting of the said Model Code of Conduct the PH could be taken up with due wide publicity in presence of the District Administration wherein large numbers of stakeholders numbering around 400 had participated. Conduct of PH and recording of its Proceedings in the form Minutes' thereafter and submission to the Regulatory Body were beyond the control of the Proponent. It was further asserted that some vested interests have filed complaints before the authorities and have dared to file the Application at the instance of some vested interests and that many of the Applicants are primarily stake holders directly or indirectly trying to stall the process of grant of the EC for their personal gain at the behest of other vested interest.

Subsequently, some of the villagers claiming to be inhabitants of the locality have come forward with the petition under the plea that the complainants are indulging in activities where in they have failed to point out the environmental impacts as they are basically not at all concerned with the environmental issues. Rather these complainants are allegedly co-petitioners in the aforesaid OA and some of them have stake in the Cement plant located nearby namely the Star Cement. On a bare perusal of the petition it transpires that one of the complainants / petitioners namely Sri Younous Ali's father had sold a piece of land to the Star Cement thereby allegedly supporting establishment of the very plant. One Sri Baten Ali is allegedly using his vehicle in transportation of cement from the Star Cement plant including another plant nearby; One Sri Ramjan Ali's father has sold the piece of land to the Star Cement (supported with sale Deed Agreement); one Sri Sajid Sikdars' family had sold a piece of land to the Star Cement and that his near relative had given due support for the establishment of Star Cement on 28.08.2022 (supported with letter); similar is the case with one Sri Harun Sikdar involved in giving support in favour of establishment of Star Cement. It is further reiterated that the petitioner namely one Sri Rakesh Hazarika is not a permanent resident of the locality who is allegedly running his own business else where.

Aforementioned counter allegations, as leveled by handful of villagers of the locality, go to show that the petitioners have their own interest to stall the process of establishment of the plant in the locality while none of them are allegedly have raised their voice showing concern over the likely adverse impact on the environment.

Upon hearing the party and due deliberation the committee deemed it appropriate to invoke certain conditions which need to be complied with and submitted for further clearance and approval for grant of the EC by the SEIAA.

Decision: Recommended for grant of the EC .

3.5.5. Recommendation of SEAC

Recommended

3.5.6. Details of Environment Conditions

3.5.6.1. Specific

SPECIFIC CONDITIONS BY SEAC



It is submitted and have committed that the development of Green area will be **2.94** ha i.e. **34.9%** of total plot area. It is further proposed that number of plants of the required species at the rate of **2,500** plants per hectare will be **7,350** and number of saplings to be planted considering 80% survival rate will be around **8,820**. A minimum **4 m** width greenbelt around the boundary shall be developed as greenbelt. The amount of expenditures for raising of the green belt amounting to Rs **17** Lakh with recurring cost of Rs **4.50** Lakh shall be spent accordingly without any deviation and shall be uploaded in the PARIVESH portal as a part of Compliance.

b) Extended Producer Responsibility (EPR) liability is under Plastic Waste Management Rules, 2016 as amended, shall be fulfilled.

c) Rain Water Harvesting (RWH) shall be mandatory and need to be followed and a small pond within the plot area shall be maintained with earthen embankment around it for storage and discharge of rain water including effluents which could be effectively used for suppression of dusts and watering of saplings in the lean period.

d) The Green technology for maintenance of the premises has to be adhered to with solar lamps in all feasible areas.

e) Capital cost for the Environmental Management Plan (EMP) amounting to Rs **542.00** Lakh shall be spent for the purposes for which the same are earmarked and approved by the SEAC and there shall be no diversion with the annual recurring expenditure of an amount of Rs **32.00** Lakh.

f) The CSR activities as mandated and approved shall be carried out with the approved Budget of Rs **342.00** Lakh for economic welfare and livelihood improvement of the people surrounding the Project and shall be done in a holistic manner which shall be uploaded in the portal as a part of Half Yearly Compliance Report and year wise expenditures both in constructional and operational phases shall be reported to the PCB, Assam & SEIAA, the Regional Office, MoEF & CC, GoI, Guwahati along with the break up of expenditures for record and monitoring..

g) The amount of Rs **60.00** Lakh earmarked for the ECR (Wildlife Conservation Plan) activity shall be spent in consultation with the DFO, Guwahati Wildlife Division for anti depredation, awareness activities etc etc and logistic support in the form of vehicle etc for use by the front line staff of the wildlife Division should be given priority, additionally, for their use in handling the Wildlife issues and additional fund may be made available to the DFO concerned for the purposes.

h) The Proponent shall make endeavour to consult the DFO, Wildlife Division, Guwahati for monitoring the timely implementation of the ECR (EMP) activities while they shall engage an Environmental Officer or retired Forest Officer for the purposes.

With these above observations, the august Committee deem it fit to recommend for grant of EC by the SEIAA in favour of the Proponent subject to any other direction (s) or Order(s) as may be passed by the Hon'ble NGT in the matter under consideration.

3.6. Agenda Item No 6:

3.6.1. Details of the proposal

Regularisation of existing manufacturing unit BHISMAK PLY PRIVATE LIMITED that produces timber based products of 33478.62 MTPA and resin of capacity 225 MTPA by BHISMAK PLY PRIVATE LIMITED located at TINSUKIA, ASSAM			
Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)

SIA/AS/IND3/473280/2024	SEAC/SEIAA.3835/2024	23/07/2024	Synthetic organic chemicals industry (5(f))
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3.6.2. Project Salient Features

Bhismak Ply Private Limited is a Plywood Manufacturing Industry that produces **plywood** of **33478.62 MTPA** and **resin** of capacity **225 MTPA** and as such it needs prior Environmental Clearance (EC) for setting up of such an industry. As per the order of the MoEF & CC, GoI contained in **F.No. 22-93/2017-IA.III dated 10.04.2019** a resin producing unit of less than **1000 MTPA** needs to obtain prior EC under the **B-2** Category. Accordingly, the PP has applied for regularization of the project by obtaining the **EC**.

The project Proponent Sri Mahabir Prasad Agarwal (Director), **Bhismak Ply Private Limited** has applied for the EC and the documents relevant to the case are furnished. The NOC from the Hapjan Gaon Panchayat, Tinsukia and the CTO from the PCB, Assam (valid till 31.03.2024), exemption letter from the Central Ground Water Authority (CGWA), the Pre Feasibility Report (PFR), EMP, land documents etc are all uploaded.

3.6.3. Deliberations by the committee in previous meetings

N/A

3.6.4. Deliberations by the SEAC in current meetings

All the relevant papers are placed before the Committee and the Proponent was asked to present the case for adequate appraisal of the project proposal. The project Proponent has presented the proposal accordingly explaining the need for obtaining the EC for regularization with the requirement of the CTO on a regular basis. The Proponent has also submitted that the unit is falling within the Makum Industrial Estate-I and furnished the copy of **License No WBI/PRI/UAZ/EAC/DIB/095** valid from **25.01.2024 to 24.01.2029** granted by the Environment and Forest Department, GoA.

A sub-Committee was constituted for inspection of the site in a similarly placed unit at Palashbari requiring the EC which is taken into consideration in the instant matter too. The mandate of the sub-Committee was to inspect the proposed site, assess the present status of operation of the plant and also to assess the existing environmental status, appraisal on the probable environmental impact that may generate on the natural environment in the surroundings.

The observation and comments / recommendations of the sub-committee who have assessed the environmental issues in the said Plywood Industry covering the aspects of emission, effluent and Hazardous waste generation are placed for appraisal of the Committee in the instant case too being of similar nature to dispense with site inspection.

- a) The sub-Committee observed that the manufacturing processes in a Plywood Factory use Resins, which are of two types in general, viz., Melamine Urea Resin and Phenol Formaldehyde Resin. Melamine, Phenol and Formaldehyde are the major raw materials for production of resins. The resins are produced by blending the raw materials in a batch process and a resin producing unit washes the reactor/vessels intermittently when type of resin production is changed.
- b) Effluent is generated in the form of vessel washings. Further, effluent is also generated from spillage of glue or resins, which are applied on the surface of the ply boards.
- c) Member Secretary, SEAC heading the sub-committee pointed out that **a resin producing unit can recycle the entire quantity of such effluent** in the next batch of resin production by proper collection of effluent and subsequent recycling.
- d) It was also observed that the effluent generated from the glue application section was released into the storm drain.



Further, during the course of visit to the resin plant located outside the main factory shed, it was observed that effluent generated was released into the storm drain.

- e) The team also observed that a small ETP was installed by the PP at the end of the storm drain and the visiting team was of the opinion that such a small ETP would not function properly in case effluent get mixed with rain water and suggested for a bigger STP in place.
- f) The inspection team strongly felt that a Plywood Industry should invariably install Rain Water Harvesting (RWH) system, which shall function as a sedimentation tank for the rain water mixed with saw dust and other solid particles. The unit should use the harvested rain water in dust suppression measures like water sprinklings in haul roads. After proper sedimentation of the rain water in the RWH tank, which may be even in the form of earthen pond, the water may be allowed to discharge to nearby drains as available.
- g) Entire effluent generated in such a plant shall be fully recycled as the effluent generated in a resin unit contain *phenolic* substances and formaldehyde (*carcinogenic*) and these are potential contaminants to the environment, especially the soil and water environment.

There are examples of complete recycling of effluent in such a resin producing or using industry and such environmental best practices which need to be replicated by all other similarly placed industries in the State.

- h) Since primarily, the Plywood Industries operate boiler to generate steam, the **saw dusts** and **wood rejects** generated in the plant as wastes, are used as boiler fuel in such a plywood industry. The Committee opined that if **biomass briquettes**, which can be converted from the saw dust and other wood rejects, are used effectively as fuel in the boiler instead of saw dust, emission generated from the boiler would contain lesser dust and as such the emission would be reduced.
- i) Empty chemical drums as are generated as hazardous waste in the premises, is required to have proper quantification and subsequent stacking of this type of hazardous waste.

After due deliberation the august Committee is of the opinion for recommending grant of the **EC** to the project Proponent subject to the strict adherence and compliance of the special conditions as best environmental practices:

Decision: Recommended for grant of the EC.

3.6.5. Recommendation of SEAC

Recommended

3.6.6. Details of Environment Conditions

3.6.6.1. Specific

SPECIAL CONDITIONS BY SEAC

- | | |
|----|--|
| 1. | <ul style="list-style-type: none"> i. The Unit shall manage the effluent generated in a resin plant in a closed loop without passing the effluent to a storm drain. ii. The Unit shall have agreement with bio mass briquette producing unit. Saw dust generated by the unit shall be converted into briquette and then be used in the boiler as fuel to reduce the emission generation to a significant level. iii. Storm water drain shall be segregated from the effluent drain. |
|----|--|

<p>iv. Rain Water Harvesting system shall be made. A pond shall be constructed within the premises and storm water drain shall be connected to it. The earthen pond shall function as Rain Water Harvesting tank as well as Sedimentation pit.</p> <p>v. The HW generated, viz., empty containers of chemicals and resin residues, shall be inventoried and stacked properly for subsequent disposal to TSDFs.</p> <p>vi. The Committee further made it a point that the premises of the Manufacturing Unit needs to be planted with local species of plants for greenery to ameliorate the environment. It was also urged that the unit shall encourage captive plantation of plywood species in the nearby villages in the vacant areas, roadsides, community lands and also raise private plantations for which adequate fund should be annually earmarked and spent. It is evident that the industry is procuring timbers for the purposes from the nearby areas belonging to private individuals in villages and, therefore, sufficient saplings of the species like Kathal (<i>Artocarpus integrifolia</i>), Jamun (<i>Syzygium cuminii</i>), Kadam (<i>Anthocephalus cadamaba</i>), Semul (<i>Bombax ceiba</i>), Boga Siris (<i>Albizia procera</i>), Selleng (<i>Sapiumbaccatum</i>), Hollong (<i>Dipterocarpus macrocarpus</i>), Ailanthus (<i>Ailanthus grandis</i>) etc etc should be distributed to the individuals in the villages for plantation in their homestead besides taking up the plantation activities in areas indicated above under due discussions with the DFO, Digboi.</p> <p>vii. An amount of Rs 10 lakh (Rs 4 lakh-nursery raising + Rs 6 Lakh for plantation) as agreed upon by the PP during the course of presentation should be annually spent as a part of the Corporate Environmental Responsibility (CER) activity and shall be uploaded in the PARIVESH Portal.</p> <p>It shall be bounden duty on the project Proponent to upload the Half Yearly Compliance Report (HCR) in terms of the guidelines circulated under OM No. IA3-22/1/2022-IA.III Dated 14.06.2024 by the ministry in the MoEF & CC, GoI.</p>

3.7. Agenda Item No 7:

3.7.1. Details of the proposal

Regularisation of existing manufacturing unit- PLYBOARDS INDIA that produces timber products of capacity 170 MT/month and resin of capacity 82.5 MT/month. by MOHAMMAD ARFANULLA located at TINSUKIA,AS SAM			
Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/AS/IND3/464211/2024	SEAC/SEIAA.3834/2024	23/07/2024	Synthetic organic chemicals industry (5(f))

3.7.2. Project Salient Features

<p>Plyboards India is a Plywood Manufacturing Industry that produces Plywood of 170 MT/month and Resins of capacity 82.5 MT/month and as such it needs prior Environmental Clearance (EC) for setting up of such an industry. As per the order of the MoEF & CC, GoI contained in F.No. 22-93/2017-IA.III dated 10.04.2019 a resin producing unit of less than 1000 MTPA needs to obtain prior EC under the B-2 Category. Accordingly, the PP has applied for regularization of the project by obtaining the EC.</p>



The project Proponent Mohammad Arfanulla, Proprietor, **Plyboards India** has applied for the EC and the documents relevant to the case are furnished. The NOC from the Hafjan Gram Panchayat, Tinsukia and the CTO from the PCB, Assam (valid till 31.03.2023), exemption letter from the Central Ground Water Authority (CGWA), the Pre Feasibility Report (PFR), EMP, land documents etc are all uploaded.

3.7.3. Deliberations by the committee in previous meetings

N/A

3.7.4. Deliberations by the SEAC in current meetings

All the relevant papers are placed before the Committee and the Proponent was asked to present the case for adequate appraisal of the project proposal. The project Proponent has presented the proposal accordingly explaining the need for obtaining the EC for regularization with the requirement of the CTO on a regular basis. The Proponent has also submitted that the unit is falling within the **Mini Industrial Estate** and furnished the copy of application submitted to the Environment and Forest Department, Government of Assam seeking licence of the Units.

It is on record that a sub-Committee was constituted for inspection of the site in a similarly placed unit at Palashbari requiring the EC. The mandate of the sub-committee was to inspect the proposed site, assess the present status of operation of the plant and also to assess the existing environmental status, appraisal on the probable environmental impact that may generate on the natural environment and the surroundings.

The observation and comments / recommendations of the sub-Committee who have assessed the environmental issues in the said Plywood Industry covering the aspects of emission, effluent and Hazardous waste generation are placed for appraisal of the Committee in the instant case too being of similar nature to dispense with the physical inspection of site as located in an Industrial Estate.

- a) The sub-Committee observed that the manufacturing processes in a Plywood Factory use Resins, which are of two types in general, viz., Melamine Urea Resin and Phenol Formaldehyde Resin. Melamine, Phenol and Formaldehyde are the major raw materials for production of resins. The resins are produced by blending the raw materials in a batch process and a resin producing unit washes the reactor/vessels intermittently when type of resin production is changed.
- b) Effluent is generated in the form of vessel washings. Further, effluent is also generated from spillage of glue or resins, which are applied on the surface of the ply boards.
- c) Member Secretary, SEAC heading the sub-committee pointed out that **a resin producing unit can recycle the entire quantity of such effluent** in the next batch of resin production by proper collection of effluent and subsequent recycling.
- d) It was also observed that the effluent generated from the glue application section was released into the storm drain. Further, during the course of visit to the resin plant located outside the main factory shed, it was observed that effluent generated was released into the storm drain.
- e) The Committee also is of the opinion that a bigger ETP is to be installed by the PP at the end of the storm drain as such a small ETP would not function properly in case effluent get mixed with rain water and suggested for a bigger STP in place.
- f) The inspection team strongly felt that a Plywood Industry should invariably install Rain Water Harvesting (RWH) system, which shall function as a sedimentation tank for the rain water mixed with saw dust and other solid particles. The unit should use the harvested rain water in dust suppression measures like water sprinklings in haul roads. After proper sedimentation of the rain water in the RWH tank, which may be even in the form of earthen pond, the water may be allowed to discharge to nearby drains as available.



- g) Entire effluent generated in such a plant shall be fully recycled as the effluent generated in a resin unit contain *phenolic* substances and formaldehyde (*carciogenic*) and these are potential contaminants to the environment, especially the soil and water environment.
- There are examples of complete recycling of effluent in such a resin producing or using industry and such environmental best practices which need to be replicated by all other similarly placed industries in the State.
- h) Since primarily, the Plywood Industries operate boiler to generate steam, the **saw dusts** and **wood rejects** generated in the plant as wastes, are used as boiler fuel in such a plywood industry. The Committee opined that if **biomass briquettes**, which can be converted from the saw dust and other wood rejects, are used effectively as fuel in the boiler instead of saw dust, emission generated from the boiler would contain lesser dust and as such the emission would be reduced.
- i) Empty chemical drums as are generated as hazardous waste in the premises, is required to have proper quantification and subsequent stacking of this type of hazardous waste.

Decision:

After due deliberation the august Committee is of the opinion for recommending grant of the **EC** to the project Proponent subject to the strict adhere and compliance of the special conditions as best environmental practices:

3.7.5. Recommendation of SEAC

Recommended

3.7.6. Details of Environment Conditions

3.7.6.1. Specific

SPECIAL CONDITIONS BY SEAC

- I. The Unit shall manage the effluent generated in a resin plant in a closed loop without passing the effluent to a storm drain.
- II. The Unit shall have agreement with bio mass briquette producing unit. Saw dust generated by the unit shall be converted into briquette and then be used in the boiler as fuel to reduce the emission generation to a significant level.
- III. Storm water drain shall be segregated from the effluent drain.
- IV. Rain Water Harvesting system shall be made. A pond shall be constructed within the premises and storm water drain shall be connected to it. The earthen pond shall function as Rain Water Harvesting tank as well as Sedimentation pit.
- V. The HW generated, viz., empty containers of chemicals and resin residues, shall be inventorised and stacked properly for subsequent disposal to TSDFs.
- VI. The Committee further made it a point that the premises of the Manufacturing Unit needs to be planted with local species of plants for greenery to ameliorate the environment. It was also urged that the unit shall encourage captive plantation of plywood species in the nearby villages in the vacant areas, roadsides, community lands and also raise private plantations for which adequate fund should be annually earmarked and spent. It is evident that the industry is procuring timbers for the purposes from the nearby areas belonging to private individuals in villages and, therefore, sufficient saplings of the species like Kathal (*Artocarpus integrifolia*), Jamun (*Syzygium cuminii*), Kadam (*Anthocephalus cadamaba*), Semul (*Bombax ceiba*), Boga Siris (*Albizia procera*), Selleng



(*Sapium baccatum*), Hollong (*Dipterocarpus macrocarpus*), Ailanthus (*Ailanthus grandis*) etc etc should be distributed to the individuals in the villages for plantation in their homestead besides taking up the plantation activities in areas indicated above under due discussions with the DFO, Tinsukia.

VII. An amount of Rs 10 lakh (Rs 4 lakh-nursery raising + Rs 6 Lakh for plantation) as agreed upon by the PP during the course of presentation should be annually spent as a part of the Corporate Environmental Responsibility (CER) activity and shall be uploaded in the PARIVESH Portal.

It shall be bounden duty on the project Proponent to upload the Half Yearly Compliance Report (HCR) in terms of the guidelines circulated under **OM No. IA3-22/1/2022-IA.III Dated 14.06.2024** by the ministry in the MoEF & CC, GoI.

3.8. Agenda Item No 8:

3.8.1. Details of the proposal

Establishment of a Centre of Excellence in Healthcare R&D Facility by ASSAM GOVERNMENT-IITG HEALTH HCARE FOUNDATION located at KAMRUP METRO, ASSAM			
Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/AS/INFRA2/482585/2024	SEAC/SEIAA.3831/2024	25/07/2024	Building / Construction (8(a))

3.8.2. Project Salient Features

The proposed project is for “**Establishment of a Centre of Excellence in Healthcare R&D Facility**”. It is proposed to include a **super-specialty hospital**, PG Medical & Allied Education including ancillary facilities at IIT Guwahati under the aegis of the **Assam Government-IITG Healthcare Foundation**.

The proposed site is located within the premises of the IIT Guwahati falling in Kamrup District under North Guwahati (PT Revenue Circle) and the effective area for the proposal is measuring **14.44 Acres**.

The proposed Project comprises of **Hospital block** (1 Tower), **Academic block** (1 Tower) and **Residential cum Hostel** areas (4 Towers).

The total Built up Area for the Project is measuring **59,755 Sq m** which is less than **1,50,000.00 Sq m** and, therefore, the project is under Category-B of the schedule 8(a) as per the EIA Notification dated 14th September, 2006 and its amendments.

The proposed project is having **410** numbers of beds Hospital and they will use the CPHEEO Manual under the Ministry of Urban Development (MoUD), Government of India (May 2000) on Municipal Solid Waste Management, 2000.

The proposed Green Belt to be established is earmarked with an area of **1.7 Ha** (29% of the Plot Area), which will include Green belt, Avenue plantation and lawn to enhance the aesthetic beauty of site and help combat air and noise pollution. Numbers of trees proposed to be planted in the green belt development is **442** trees where in an amount of **Rs 2.0 Lakh** is proposed.

The total cost of the Project is estimated at **Rs. 369.12 Crore**.

3.8.3. Deliberations by the committee in previous meetings

N/A

3.8.4. Deliberations by the SEAC in current meetings

The KML file for the project is placed for examination and deliberation by the Committee.

Requisite documents requiring clearances from the statutory bodies as uploaded including the EMP, Waste Water Management details, Solid Waste Management Plan, E-waste generation details, Rain Water Harvesting (RWH) system, Drainage Plan, Parking Plan, Disaster Management Plan etc etc are also placed before the Committee for due diligence in the matter.

The NABET accredited consultant Sri Ashis Kumar for **In Situ Enviro Care** on behalf of the project Proponent and in presence of the Project Manager for the project has made detailed presentation before the Committee. Considering the above facts and the Office Memorandum issued by the Ministry of Environment, Forest and Climate Changes, New Delhi, Govt. of India vide No. **21-270/2008-IA.III** dated **19.06.2013** which *inter alia* states that SEIAA/SEAC need not to focus on the other issues which are normally looked after by the concerned local bodies / State Government Departments / SPCBs, the SEAC is of the considered opinion for recommending the Proposal at hand for grant of the EC.

The Committee after due deliberation in the matter is of the considered opinion to recommend the SEIAA for grant of the EC in favour of the Proponent with the special conditions stipulated here under.

Recommendation: Recommended for grant of EC.

3.8.5. Recommendation of SEAC

Recommended

3.8.6. Details of Environment Conditions

3.8.6.1. Specific

SPECIAL CONDITIONS BY SEAC

1. i) The Proponent shall develop greenery around the premises wherein the inmates, students could feel the benefits of raising plants of indigenous species, preferably of evergreen in nature having religious importance, health benefits having medicinal importance as also being of aesthetic value etc.
 - (a) It was suggested by the Committee that the plant species preferably be are of Bael (*Aegle marmelos*), Giloy (*Tinospora cordifolia*), Bakul (*Mimosups elengi*), Nahor (*Mesua ferrea*), Ashoka (*Saraca asoca*), Kanchan (*Bauhinia purpurea*), Rudrakhya (*Elaeocarps ganitrus*), Kadamba (*Neolamarckia cadamaba*), Joba (*Hibiscus rosa sinensis*), Sonaru (*Cassia fistula*), Putranjiba (*Putranjiva roxburghii*), Tezpatta (*Cinamomum tamala*), Thekera (*Garcinia morella*), Dalchini (*Cinamomum zeylanicum*), Sewali phul (*Nyctanthes arbor tris tis*), Money plant (*Araceae* member), *Sansevieria zelanica*, indigenous flowering plant species of herbs and shrubs like Kamini Kusum (*Murraya paniculata*), Aparajita (*Clitorea ternatea*), Narasingha (*Murraya koengii*) etc etc.
 - (b) The area for plantation/greenery shall not be less than **1.7** ha and the plantation of **442** numbers of saplings, as indicated above, shall be carried out under the supervision of the local DFO, SF, Kamrup and the fund required for the purpose shall be worked out accordingly in consultation with the DFO concerned. The numbers of plants as involved shall also be of herbs and shrubs, therefore, the numbers shall be much higher according to the choice of species of plants in question.



(c) The Committee suggested that the numbers of plants should not be restricted to the stipulations and the same should invariably be increased accordingly comprising of herbs, shrubs, climbers and trees, etc with touch of religious utility of flowering plants and effort to garner support from the inmates for future maintenance with their active support, particularly of the young students pursuing studies, staff, Doctors and the patients. Efforts need to be put to get the plants with their scientific names, local names properly labeled showing medicinal value for appreciation by the inmates.

ii) All the existing trees / shrubs requiring due pruning and transplanting may be done without removal, if existing any, at selected places / locations under consultation of the concerned DFO. Under exceptional cases only where transplanting is not possible, felling may be resorted to.

iii) The Proponent shall comply the conditions of Indian Green Building Council (IGBC) or *GRIHA* (Green Rating for Integrated Habitat Assessment) / LEEDS (Leadership in Energy and Environmental Development Systems).

iv) Further, the STP is to be managed by the project Proponent (management authority) and shall have to tie up for the AMC with the STP provider for operation and their maintenance shall be ensured by the PCB, Assam.

v) Certificate from the Central Ground Water Authority for use of water in the Operational phase needs to be obtained by the Proponent.

vi) The PP shall obtain Consent to establish (CTE) and Consent to Operate (CTO) from Pollution Control Board, Assam under the provisions of the Water Act, 1974 and the Air Act, 1981, as applicable.

vii) The cost earmarked for the environmental safeguards contained in the Environment Management Plan (EMP), as approved, amounting to **Rs. 100.00 Lakh** as Capital Cost and **Rs. 35.00 Lakh** as recurring cost per year against each of the components shall have to be utilized and shall not be diverted for any other purposes and year wise expenditures both in constructional and operational phases shall be reported to the PCB, Assam & SEIAA, the Regional Office, MoEF & CC, GoI, Guwahati along with the break up of expenditures for record and monitoring.

viii) The fund allocated under the ECR / CSR activities amounting to Rs 110.00 Lakh with the capital cost of Rs 75.00 Lakh and recurring cost of Rs 35.00 Lakh shall be spent for the specific purposes as approved and the same shall not be used for any other purposes. For this purpose the project Proponent shall identify and adopt a village in the north bank, preferably a remote village, and shall undertake the CSR activities in consultation with the villagers to turn the village in to a Model Village by using Green Energy, Bio-toilets, Plantation activities, skill development specially designed for women folk and promotion of the existing school nearby to the village to ensure CSR activities visible to public. Such activities shall be uploaded in the PARIVESH portal under intimation to all concerned.

ix) The Committee felt it expedient that the proponent shall make provision for a **YOGA Hall** (Yoga Centre) for the patients, inmates specially for the Children, the Women and as well for the elderly inmates wherein a trained personnel in Yoga could come to train the inmates, patients and others adequately for a healthy living.

x) It is the bounden duty of the project Proponent to up load the Half Yearly Compliance Report (HCR) in terms of the guidelines circulated under **OM No. IA3-22/1/2022-IA.III Dated 14.06.2024** by the ministry in the MoEF & CC, GoI.

3.9. Agenda Item No 9:

3.9.1. Details of the proposal

Construction of Superspeciality Hospital Wing at Fakruddin Ali Ahmed Medical College Hospital, Barpeta Under Assam Health System Strengthening Project Funded by JICA by ASSAM HEALTH INFRASTRUCTURE DEVELOPMENT & MANAGEMENT SOCIETY (AHIDMS) located at BARPETA, ASSAM

Proposal For

Fresh EC



Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/AS/INFRA2/473853/2024	SEAC/SEIAA.3833/2024	31/07/2024	Building / Construction (8(a))

3.9.2. Project Salient Features

The proposed Project is for Construction of Super Specialty Hospital Wing at Fakruddin Ali Ahmed Medical College Hospital, Barpeta under Assam Health System Strengthening Project funded by the JICA.

The Assam Health System Strengthening Project has been mooted out and formulated, which primarily aim to improve the quality of life of the people and strengthen the functions of medical institutions focusing on tertiary hospitals which are core medical centres to create an environment wherein residents of the State can have access to quality necessary medical services.

Construction of the Super Speciality Hospital Wing at Fakruddin Ali Ahmed Medical College Hospital, Barpeta under the aegis of **Assam Health System Strengthening Project** funded by the JICA.

The proposed Super specialty hospital is a **G+6** floors RCC structure proposed with a total built-up area of **26,321** Sqm and, therefore, the project comes under Schedule 8(a) of Category-B as per the EIA Notification dated 14th September, 2006 and its amendments.

Total number of Hospital Beds as proposed is **208**. The total cost of the project is estimated at **Rs 17,119.28** Lakh.

The project Proponent under the administration proposed to use the CPHEEO Manual Ministry of Urban Development (MoUD), Government of India guidelines (May 2000) on Municipal Solid Waste Management.

The Plot area is **1.24** ha and the Built up area of the project is **26,321** Sq m apparently above **20,000** Sq m but below **1,50,000** Sq m and so the project is considered under Schedule **8(a)** of **Category-B** of the EIA Notification, 2006.

The proposed Green Belt to be established is earmarked with an area of **0.1 ha** (5% of plot area), which will include Green belt, Avenue plantation and lawn to enhance the aesthetic beauty of site and help combat air and noise pollution. Numbers of trees proposed to be planted in the green belt development is **150** trees where in an amount of **Rs 6.00** Lakh is proposed.

3.9.3. Deliberations by the committee in previous meetings

N/A

3.9.4. Deliberations by the SEAC in current meetings

Requisite documents requiring clearances from the statutory bodies are uploaded including the EMP, Waste Water Management details, Solid Waste Management Plan, E-waste generation details, Rain Water Harvesting (RWH) system, Drainage Plan, Parking Plan, Disaster Management Plan etc etc.

The NABET accredited consultant for **In Situ Enviro Care** Sri Ashis Kumar on behalf of the project Proponent has made detailed presentation before the Committee.

Considering the above facts and Office Memorandum issued by the Ministry of Environment, Forest and Climate Changes, New Delhi, Govt. of India vide **No. 21-270/2008-IA.III** dated **19.06.2013** which *inter alia* states that SEIAA/SEAC need not to focus on the other issues which are normally looked after by the concerned local bodies / State Government Departments / SPCBs and, therefore, the SEAC is of the considered opinion to recommend grant of EC in favour of the Proponent.

The Committee deliberated upon the matter and also discussed on each of the relevant issues after presentation and under consideration. In view of the above proposition the SEAC is convinced to recommend for grant of the EC by the SEIAA for the project involving public welfare and of priority for the state health sector in the remote part of the country under the Specific Conditions stipulated here under.

Recommendation: Recommended for grant of EC.

3.9.5. Recommendation of SEAC

Recommended

3.9.6. Details of Environment Conditions



3.9.6.1. Specific

SPECIFIC CONDITIONS BY SEAC	
1.	<p>i) The Proponent shall develop greenery around the premises wherein the inmates, students could feel the benefits of raising plants of indigenous species, preferably of evergreen in nature having religious importance, health benefits having medicinal importance as also being of aesthetic value etc.</p> <p>(a) It was suggested by the Committee that the plant species preferably be are of Bael (<i>Aegle marmelos</i>), Giloy (<i>Tinospora cordifolia</i>), Bakul (<i>Mimosops elengi</i>), Nahor (<i>Mesua ferrea</i>), Ashoka (<i>Saraca asoca</i>), Kanchan (<i>Bauhinia purpurea</i>), Rudrakhya (<i>Elaeocarps ganitrus</i>), Kadamba (<i>Neolamarckia cadamaba</i>), Joba (<i>Hibiscus rosa sinensis</i>), Sonaru (<i>Cassia fistula</i>), Putranjiba (<i>Putranjiva roxburghii</i>), Tezpatta (<i>Cinamomum tamala</i>), Defol (<i>Garcinia nervosum</i>), Dalchini (<i>Cinamomum zeylanicum</i>), Sewali phul (<i>Nyctanthes arbor tris tis</i>), Money plant (<i>Araceae</i> member), <i>Sansevieria zeylanica</i>, indigenous flowering plant species of herbs and shrubs like Kamini Kusum (<i>Murraya paniculata</i>), Aparajita (<i>Clitorea ternatea</i>), Narasingha (<i>Murraya koengii</i>) etc etc.</p> <p>(b) The area for plantation shall not be less than 0.1 ha (5% of plot area) and the plantation of 150 numbers of saplings, as indicated above, shall be carried out under the supervision of the local DFO, SF, Barpeta and the fund required for the purpose shall be worked out accordingly in consultation with the DFO concerned.</p> <p>(c) The Committee suggested that the numbers of plants should not be restricted to the stipulations and the same should invariably be increased accordingly comprising of herbs, shrubs, climbers and trees, etc with touch of religious utility of flowering plants and effort to garner support from the inmates for future maintenance with their active support, particularly of the young students pursuing studies, staff, Doctors and the patients. Efforts need to be put to get the plants with their scientific names, local names properly labeled showing medicinal value for appreciation by the inmates.</p> <p>ii) As committed, the existing of 650 KLD shall be renovated to have a centralized STP for the entire Hospital and the waste of proposed SSH shall be treated accordingly.</p> <p>iii) The Proponent shall comply the conditions of Indian Green Building Council (IGBC) or <i>GRIHA</i> (Green Rating for Integrated Habitat Assessment) / LEEDS (Leadership in Energy and Environmental Development Systems).</p> <p>iv) Further, the STP is to be managed by the project Proponent (management authority) and shall have to tie up for AMC with the STP provider for operation and their maintenance shall be ensured by the PCB, Assam.</p> <p>v) Certificate from the Central Ground Water Authority for use of water in the Operational phase needs to be obtained by the Proponent.</p> <p>vi) The PP shall obtain Consent to establish (CTE) and Consent to Operate (CTO) from Pollution Control Board, Assam under the provisions of the Water Act, 1974 and Air Act, 1981, as applicable</p> <p>vii) The cost earmarked for the environmental safeguards contained in the Environment Management Plan (EMP), as approved, amounting to Rs. 75.00 Lakh as Capital Cost and Rs 25.00 Lakh as recurring cost per year against each of the components shall have to be utilized and shall not be diverted for any other purposes and year wise expenditures both in constructional and operational phases shall be reported to the PCB, Assam & SEIAA, the Regional Office, MoEF & CC, GoI, Guwahati along with the break up of expenditures for record and monitoring. For this purpose the project Proponent shall identify and adopt preferably a remote village, and shall undertake the CSR activities in consultation with the villagers to turn the village in to a Model Village by using Green Energy, Bio-toilets, Plantation activities, skill development specially designed for women folk and promotion of the existing school near by to the village to ensure CSR activities visible to public.</p> <p>viii) The Committee felt it expedient that the proponent shall make provision for a YOGA Hall (Yoga Centre) for the patients, inmates specially for the Children, the Women and as well for the elderly inmates wherein a trained personnel in Yoga could come to train the inmates, patients and others adequately for a healthy living.</p> <p>ix) It shall be bounded on the project Proponent to up load the Half Yearly Compliance Report (HCR) in terms of the guidelines circulated under OM No. IA3-22/1/2022-IA.III Dated 14.06.2024 by the ministry in the MoEF & CC, GoI.</p>

3.10. Agenda Item No 10:

3.10.1. Details of the proposal

Construction of Superspeciality Hospital Wing at Silchar Medical College & Hospital Under Assam Health System Strengthening Project Funded by JICA by ASSAM HEALTH INFRASTRUCTURE DEVELOPMENT & MANAGEMENT SOCIETY (AHIDMS) located at CACHAR, ASSAM	
Proposal For	Fresh EC



Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/AS/INFRA2/475317/2024	SEAC/SEIAA3832/2024	31/07/2024	Building / Construction (8(a))

3.10.2. Project Salient Features

The proposed Project is for construction of Super Speciality Hospital Wing at Silchar Medical College and Hospital under **Assam Health System Strengthening Project** funded by the **JICA**.

The Assam Health System Strengthening Project has been formulated, which aims to improve the present conditions and strengthen the functions of medical institutions focusing on tertiary hospitals which are core medical centers to create an environment wherein the residents of the State can access to have quality necessary medical services in tune with the best medical facilities as available across the country.

The proposed Super Specialty Hospital is a **G+6** floors RCC structure with total Plot area measures **2.1 ha** with a total built up area of **27,045** Sq m and, therefore, the project comes under Schedule 8(a) of Category-B as per the EIA Notification dated 14th September, 2006 and its amendments.

The proposed Project will have **205** numbers of beds. The Proponent has used the CPHEEO Manual Ministry of Urban Development (MoUD), Government of India (May 2000) on Municipal Solid Waste Management Guidelines, 2000.

The proposed Green Belt to be established is earmarked with an area of **0.345** ha (16% of plot area), which will include Green belt, Avenue plantation and lawn to enhance the aesthetic beauty of site and help combat air and noise pollution. Numbers of trees proposed to be planted in the green belt development is **750** trees where in an amount of **Rs 19.0 Lakh** is proposed.

The total cost of the project is estimated at **Rs 18302.42** Lakh.

3.10.3. Deliberations by the committee in previous meetings

N/A

3.10.4. Deliberations by the SEAC in current meetings

The KML file for the project is placed for examination and deliberation by the Committee.

Requisite documents requiring clearances from the statutory bodies are uploaded including the EMP, Waste Water Management details, Solid Waste Management Plan, E-waste generation details, Rain Water Harvesting (RWH) system, Drainage Plan, Parking Plan, Disaster Management Plan etc etc are also placed before the Committee for due diligence and deliberation in the matter.

The NABET accredited consultant for **In Situ Enviro Care** Sri Ashis Kumar on behalf of the project Proponent has made detailed presentation before the Committee.

Considering the above facts and Office Memorandum issued by the Ministry of Environment, Forest and Climate Changes, New Delhi, Govt. of India vide **No. 21-270/2008-IA.III** dated **19.06.2013** which *inter alia* states that SEIAA/SEAC need not to focus on the other issues which are normally looked after by the concerned local bodies / State Government Departments / SPCBs the SEAC is of the considered opinion to recommend the grant of the EC by the SEIAA.

The Committee deliberated upon the matter and also discussed on each of the relevant issues after presentation and under consideration. In view of the above proposition the SEAC is convinced to recommend for grant of the EC by the SEIAA for the project involving public welfare and of priority for the state health sector in the remote part of the country.

PP also has subsequently submitted that establishment of Bio Medical Waste Treatment Facility shall be completed before completion of the civil works. The necessary land procurement / demarcation in the available land covered by the project area will be considered for development of infrastructure to establish the proposed Bio Medical Waste Treatment Plant which could be fully utilized by all stake holders under a proper mechanism to be mooted out by the

PCB, Assam and shall oversee the affairs accordingly for its sustainability as suggested by the SEAC.

Recommendation: Recommended for grant of EC.

3.10.5. Recommendation of SEAC

Recommended

3.10.6. Details of Environment Conditions

3.10.6.1. Specific

SPECIFIC CONDITIONS BY SEAC

i) The Proponent shall develop greenery around the premises wherein the inmates, students could feel the benefits of raising plants of indigenous species, preferably of evergreen in nature having religious importance, health benefits having medicinal importance as also being of aesthetic value etc.

(a) It was suggested by the Committee that the plant species preferably be are of Bael (*Aegle marmelos*), Giloy (*Tinospora cordifolia*), Bakul (*Mimosops elengi*), Nahor (*Mesua ferrea*), Ashoka (*Saraca asoca*), Kanchan (*Bauhinia purpurea*), Rudrakhya (*Elaeocarps ganitrus*), Kadamba (*Neolamarckia cadamaba*), Joba (*Hibiscus rosa sinensis*), Sonaru (*Cassia fistula*), Putranjiba (*Putranjiva roxburghii*), Tezpatta (*Cinamomum tamala*), Defol (*Garcinia nervosum*), Dalchini (*Cinamomum zeylanicum*), Sewali phul (*Nyctanthes arbor tris tis*), Money plant (*Araceae* member), *Sansevieria zelanica*, indigenous flowering plant species of herbs and shrubs like Kamini Kusum (*Murraya paniculata*), Aparajita (*Clitorea ternatea*), Narasingha (*Murraya koengii*) etc etc.

(b) The area for plantation shall not be less than **0.345 ha** (16% of plot area) and the plantation of **750** numbers of saplings, as indicated above, shall be carried out under the supervision of the local DFO, SF, Cachar and the fund required for the purpose shall be worked out accordingly in consultation with the DFO concerned.

(c) The Committee suggested that the numbers of plants should not be restricted to the stipulations and the same should invariably be increased accordingly comprising of herbs, shrubs, climbers and trees, etc with touch of religious utility of flowering plants and effort to garner support from the inmates for future maintenance with their active support, particularly of the young students pursuing studies, staff, Doctors and the patients. Efforts need to be put to get the plants with their scientific names, local names properly labeled showing medicinal value for appreciation by the inmates.

ii) All the existing trees / shrubs requiring due pruning and transplanting may be done without at selected places / locations under consultation of the concerned DFO, Cachar Division. In exceptional cases only where transplanting is not possible felling may be resorted to.

1. iii) The Proponent shall comply the conditions of Indian Green Building Council (IGBC) or *GRIHA* (Green Rating for Integrated Habitat Assessment) / LEEDS (Leadership in Energy and Environmental Development Systems).

iv) Further, the STP is to be managed by the project Proponent (management authority) and shall have to tie up for AMC with the STP provider for operation and their maintenance shall be ensured by the PCB, Assam.

Further, the Proponent shall ensure establishment of Bio Medical Waste Treatment Facility before completion of the civil works. The necessary land procurement / demarcation in the available land covered by the project to establish the proposed Bio Medical Waste Treatment Plant which could be fully utilized by all stake holders under a proper mechanism to be mooted out by the PCB, Assam.

v) Certificate from the Central Ground Water Authority for use of water in the Operational phase needs to be obtained by the Proponent.

vi) The PP shall obtain Consent to establish (CTE) and Consent to Operate (CTO) from Pollution Control Board, Assam under the provisions of the Water Act, 1974 and Air Act, 1981, as applicable

vii) The cost earmarked for the environmental safeguards contained in the Environment Management Plan (EMP), as approved, amounting to Rs. **75.00 Lakh** as Capital Cost and **Rs 25.00 Lakh** as recurring cost per year against each of the components shall have to be utilized and shall not be diverted for any other purposes and year wise expenditures both in constructional and operational phases shall be reported to the PCB, Assam & SEIAA, the Regional Office, MoEF & CC, GoI, Guwahati along with the break up of expenditures for record and monitoring.

The fund allocated under the ECR / CSR activities amounting to **Rs 83.00 Lakh** with the capital cost of **Rs 63.00 Lakh** and recurring cost of **Rs 23.00 Lakh** shall be spent for the specific purposes as approved and the same shall not be used for any other purposes. For this purpose the project Proponent shall identify and adopt preferably a remote village, and shall undertake the CSR activities in consultation with the villagers to turn the village in to a Model Village by using Green Energy, Bio-toilets, Plantation activities, skill development specially designed for

women folk and promotion of the existing school nearby to the village to ensure CSR activities visible to public. Such activities shall be uploaded in the PARIVESH portal under intimation to all concerned.

viii) The Committee felt it expedient that the proponent shall make provision for a **YOGA Hall** (Yoga Centre) for the patients, inmates specially for the Children, the Women and as well for the elderly inmates wherein a trained personnel in Yoga could come to train the inmates, patients and others adequately for a healthy living.

ix) It shall be bounden on the project Proponent to up load the Half Yearly Compliance Report (HCR) in terms of the guidelines circulated under **OM No. IA3-22/1/2022-IA.III Dated 14.06.2024** by the ministry in the MoEF & CC, GoI.

4. Any Other Item(s)

N/A

5. List of Attendees

Sr. No.	Name	Designation	Email ID	Remarks
1	Shantanu Kumar Dutta	Member Secretary, SEAC	sha*****@gmail.com	
2	Dr Apurba Kumar Das	SEAC MEMBER	apu***@tezu.ernet.in	Absent
3	Dr Bijoy Sankar Goswami	SEAC MEMBER	bij*****@gmail.com	
4	Dr Rahul Mahanta	SEAC MEMBER	rah*****@gmail.com	
5	Shri Arup Barpujary	SEAC MEMBER	abc*****@gmail.com	
6	Dr Raza Rafiqul Houque	SEAC MEMBER	rrh@tezu.ernet.in	Absent
7	Shri Shantanoo Bhattacharyya	SEAC MEMBER	sha*****@yahoo.com	
8	Jatindra Sarma	Chairman, SEAC	chs*****@gmail.com	

Signature Not Verified

Digitally Signed by : Shantanu Kumar Dutta
Member Secretary, SEAC

Date: 02/09/2024

RECEIVED

Pollution Control Board, Assam
Eating and drinking water
Guwahati-21

ANNEXURE-G/6

Dated:- 09/08/2024

প্রতি

অধ্যক্ষ SEAC,

বামুনিমৈদম, গুৱাহাটী-২১, অসম

বিষয় :- আপোনাৰ তথ্য আৰু প্ৰয়োজনীয় ব্যৱস্থাৰ বাবে

সন্মানীয় ছাৰ,

চিমেন্ট ফেক্টৰী (তাজ চিমেন্ট মেনুফেক্চাৰিং প্ৰাইভেট লিমিটেড) স্থাপনৰ প্ৰস্তাৱ থকা অঞ্চলটোৰ আমি স্থানীয় ৰাইজ। আমি গম পালোঁ যে ইউনিটটোৰ বিৰুদ্ধে গোচৰ ৰুজু কৰা লোক কমেইহে হৈছে: তাজ চিমেন্ট মেনুফেক্চাৰিং প্ৰাইভেট লিমিটেড চমাতা পথাৰ, মৌজা- সোণাপুৰ, কামৰূপ (ম), অসম।

আমি ইয়াৰ দ্বাৰা ইউনিটৰ বিৰোধিতা কৰা ব্যক্তিজনৰ বিৰুদ্ধে আমাৰ মন্তব্য আগবঢ়াইছো:-
১/ ইউনুছ আলী, স্বৰ্গীয় আৰব আলীৰ পুত্ৰ ৰ/অ ভিল- কপালকাটা, সোণাপুৰ, জিলা- কামৰূপ (ম), পিন-৭৮২৪০২, অসম :- শ্ৰী আৰব আলীয়ে ষ্টাৰ চিমেন্ট, সোণাপুৰক মাটি বিক্ৰী কৰিছিল আৰু তেওঁ পৰিয়ালৰ সৈতে ষ্টাৰ চিমেন্ট স্থাপনৰ সমৰ্থনত আছিল

২) বাটেন আলী, স্বৰ্গীয় আয়ুব আলী গাঁৱৰ পুত্ৰ - কপালকাটা, সোণাপুৰ, জিলা- কামৰূপ (ম), পিন-৭৮২৪০২, অসম:- তেওঁ নিজৰ বাহনৰ জৰিয়তে ষ্টাৰ চিমেন্ট আৰু অন্যান্য চিমেন্ট পৰিবহণত নিয়োজিত। তেওঁ অদাৰ চিমেন্ট প্লান্টৰ সমৰ্থনত আছে।

৩) বামজন আলীৰ পুত্ৰ স্বৰ্গীয় কুদ্দুছ আলী ৰ/অ ভিল:- কপালকাটা, সোণাপুৰ, জিলা- কামৰূপ (ম), পিন-৭৮২৪০২, অসম:- তেওঁৰ পিতৃ শ্ৰী কুদ্দুছ আলীয়ে ষ্টাৰ চিমেন্টক ভূমি বিক্ৰী কৰি ষ্টাৰ চিমেন্টক প্ৰতিষ্ঠা কৰাৰ বাবে... ৯ জানুৱাৰী ২০০৮ তাৰিখৰ বিক্ৰীৰ চুক্তিপত্ৰৰ ভিত্তিত চিমেন্ট কাৰখানা। (বিক্ৰীৰ পত্ৰ পৰিশিষ্ট-১ হিচাপে ইয়াৰ সৈতে সংলগ্ন কৰা হৈছে)

৪. ছাজিদ ছিকদাৰ, স্বৰ্গীয় আব্দুৰ ৰব ছিকদাৰৰ পুত্ৰ ৰ/অ ভিল- কপালকাটা, সোণাপুৰ, জিলা- কামৰূপ (ম), পিন-৭৮২৪০২, অসম:- তেওঁৰ পৰিয়ালে ষ্টাৰ চিমেন্টক মাটি বিক্ৰী কৰিছে আৰু তেওঁ শ্ৰীৰ আত্মীয় কপালকাটা জামে মাছজিদ সমিতিৰ সম্পাদক হাৰুণ ছিকদাৰ। উক্ত কমিটীয়ে মেছাৰ্ছ ষ্টাৰ চিমেন্ট নং ৩ স্থাপনৰ বাবে সমৰ্থন পত্ৰ প্ৰদান কৰিছে

৩ মঙ্গলম
৪২৪৪৪৪৪৪
Abbas Ali
Rakibul Rahman

RAKIBUZZALI
Rakibul shukh
Abbasul. Ali
Abbasul Shukh

MD. Ahsanul Haq
Samir
Rakibul Ali
মঃ মুহাম্মদ আলী
ফক্ৰুদ্দিন আলী

৫) বাকেশ হাজৰিকা, পুত্ৰ এল.চি. হাজৰিকা, চি-৩, তালুকদাৰ কমপ্লেক্স, নতুন বজাৰ, সোণাপুৰ, জিলা- কামৰূপ (ম), পিন-৭৮২৪০২, :- তেওঁ কপালকাটাৰ স্থানীয় ব্যক্তি নহয় আৰু উদ্ব্বেগ এলেকাৰ লগত তেওঁৰ কোনো সম্পৰ্ক নাই।

৬) হৰুণ ছিকদাৰ, পিতৃ-মাতৃ প্ৰয়াত মকিম আলী, ৰ/অ ভিল- কপালকাটা, সোণাপুৰ, জিলা- কামৰূপ (ম), পিন-৭৮২৪০২, অসম:- তেওঁ শ্ৰী আব্দুছ সত্তাৰ ছিকদাৰৰ খুলশালীয়েক যি ৰ সভাপতি কপালকাটা জামে মছজিদ কমিটি আৰু সাজিদ ছিকদাৰৰ আত্মীয়। তেওঁ কপালকাটা জামে মছজিদ সমিতিৰ সম্পাদক আৰু উক্ত সমিতিখনে ২৮/০৮/২০২২ তাৰিখৰ পত্ৰৰ ভিত্তিত ষ্টাৰ চিমেণ্ট নৰ্থ ইষ্ট লিমিটেড স্থাপনৰ বাবে সমৰ্থন পত্ৰ দিছে। (পৰিশিষ্ট-৩ হিচাপে ইয়াৰ সৈতে সংলগ্ন সমৰ্থন পত্ৰ)।

আমি ইয়াৰ দ্বাৰা এই সিদ্ধান্তত উপনীত হওঁ যে প্ৰতিষ্ঠানটোৰ বিৰোধিতা কৰা ব্যক্তিসকল সেই একেই যিয়ে পূৰ্বে ক্লিংকাৰ-চিমেণ্ট ইউনিটসমূহক সমৰ্থন কৰিছিল। যিমানদূৰলৈকে তাজ চিমেণ্ট উৎপাদন প্ৰাইভেট লিমিটেড কেৱল চিমেণ্ট গ্ৰাইণ্ডিং ইউনিটহে, কোনো ক্লিংকাৰ নিৰ্মাণ কৰা নহ'ব। স্থানীয় ব্যক্তিৰ অধিকাংশই ইউনিটসমূহ স্থাপনৰ সমৰ্থনত আছে। এইটো আপোনাৰ দয়ালু তথ্য আৰু প্ৰয়োজনীয় ব্যৱস্থাৰ বাবে।

ধন্যবাদ

৩২৫৫৫৫৫৫৫৫

মহোদয়

ABDAS ALI

Rakibul Rahmat

RAKIBOL ALI

Rokigul Chish

Abadul Ali

Asrakul Sarker

MD Alwal. Ali

Samm ali

CC:-

To

MEMBER SECRETARY

POLLUTION CONTROL

BOARD

ASSAM

ম: মুহাম্মদ আলী

Abdul Ali

Fokaruddin Ali



Dated:- 09/08/2024

To
The Chairman SEAC,
Bamunimaidam, Guwahati-21, ASSAM

Subject :- For your information and necessary action

Respected Sir,

We are the local people of the area where the Cement Factory (**TAJ CEMENET MANUFACTURING PRIVATE LIMITED**) is proposed to establish. We came to know that few people have filed a case against the unit: TAJ CEMENT MANUFACTURING PRIVATE LIMITED at Chamata Pathar, Mouza- Sonapur, Kamrup (M), Assam.

We hereby put our comments against the person opposing the unit:-

1. YOUNUS ALI , S/O LATE ARAB ALI R/O VILL- KAPALKATA, SONAPUR, DIST- KAMRUP (M), PIN-782402, ASSAM :- Sri Arab Ali had sold land to Star Cement, Sonapur and he along with his family were in support for the establishment of Star Cement.
2. BATEN ALI S/O LATE AYUB ALI R/O VILL.-KAPALKATA, SONAPUR, DIST.-KAMRUP (M), PIN-782402, ASSAM:- He is engaged in transporting of Star Cement and Other Cement through his Vehicles. He is in support of Other Cement Plant.
3. RAMJAN ALI S/O LATE KUDDUS ALI R/O VILL:- KAPALKATA, SONAPUR, DIST.- KAMRUP (M), PIN-782402, ASSAM:- His father Sri Kuddus Ali has sold land to Star Cement for the establishment of the Cement Factory vide Sale Deed dated 9th January'2008. (Sale Deed attached herewith as Annexure-1)
4. SAJID SIKDAR S/O LATE ABDUR ROB SIKDAR R/O VILL- KAPALKATA, SONAPUR, DIST.- KAMRUP (M), PIN-782402, ASSAM:- His family has sold land to Star Cement and he is the relative of Sri Harun Sikdar, the secretary of Kapalkata Jame Maszid Committee. The said Committee has given support letter for establishment of M/s Star Cement North East Limited vide letter dated 28/08/2022. (Support letter attached herewith as Annexure-2).

5. RAKESH HAZARIKA S/O L.C. HAZARIKA, R/O C-3, TALUKDAR COMPLEX, NEW MARKET, SONAPUR, DIST.- KAMRUP (M), PIN-782402, ASSAM :-

He is not the local person of Kapalkata and has nothing to do with the concern area.

6. HARUN SIKDAR, S/O LATE MOKIM ALI, R/O VILL- KAPALKATA, SONAPUR, DIST.- KAMRUP (M), PIN-782402, ASSAM:- He is the cousin of Sri Abdus Sattar Sikdar who is the president of Kapalkata Jame Maszid Committee and the relative of Sajid Sikdar. He is the Secretary of Kapalkata Jame Maszid Committee and the said committee has given the support letter for establishment of M/s Star Cement North East Limited vide letter dated 28/08/2022. (Support letter attached herewith as Annexure-3).

We hereby conclude that the persons opposing the establishment are the same who have earlier supported the Clinker-Cement units. As far as Taj Cement Manufacturing Private Limited is only the Cement Grinding units, no clinker will be manufactured. The majority of the local person are in support of the establishment of the UNITS. This is for your kind information and necessary action.

Thanking You

০২০১৩০০০০০

সিটার্স টিভি

ABDAS ALI

Rakibul Rahmat

RAKIBUL ALI

Rohiqul Sheikh

Abadul-Ali

Rozakul Sheikh

MD. ALI ALI

Samir Ali

০২০১৩০০০০০

Ajmit Ali

Fakirul Islam Ali



অসম প্ৰাদুৰ্ণ নিয়ন্ত্ৰণ পৰিষদ
পান্থীদেৱদাম, গুৱাহাটী - ৭৮১০০১

লোক জনাৰিন জাননী

ভাৰত চৰকাৰৰ আৰু ২০০৬ চনৰ ১৪ চেপ্তেম্বৰত জাৰি কৰা পৰিচালনা প্ৰণালী অনুসৰি, প্ৰতিষ্ঠিত "মেছাৰ্ছ আৰ্জাৰিচিভল, জিলা: গোলাঘাট, অসমৰ দ্বাৰা খৰাঘাট এলেকাষ্ট্ৰিক অধিগৃহীত বনাঞ্চল ৩ নিঃক্ষয়কৰণ কৰাৰ জিৰিঙাৰে স্থাপন আৰু ৩০ টা কুঁৱৰ বনা ভেদ আৰু মেছাৰ্ছ উৎপাদন, জনৰাণ ভেদেলপমেট" প্ৰকল্পৰ বাবে নিৰ্দেশিত হ'ল, তাৰিখ ৩ সময়ত লোক জনাৰিন সিন দিব কৰা হৈছে।

তাৰিখ আৰু সময়	স্থান
১০/০৩/২০২৪ ৰুকিপুৰা ১১.০০ বজাত	গোলাঘাট বাঁও পক্ষতৰ কাৰ্যালয় মেছাৰ্ছ, গোলাঘাট ৰুকিপ উন্নয়ন সন্থা, মহাপ্ৰভাৰ, ডাক-আপান মেছা, জিলা- গোলাঘাট, অসম-৭৮১০৬২

স্বাধীনতা, এনজিও, ইত্যাদি সহ এলাকাৰ আধাৰী ব্যক্তি যদি থাকে, তেনেহলে বৰ্ত্তমান কেৰ্ট কাম বাবে ওপৰোক্ত লোক জনাৰিন উপস্থিত কৰাৰ বাবে অনুৰোধ কৰা হ'ল। ইচ্ছুক ব্যক্তিয়ে লোক জনাৰিন তাৰিখৰ আগতে পিঠিখিঙা-ৰ সন্দৰ্ভত সঠিকভাৱে তথ্যসমূহ পঠিয়াব লাগিব।

যিকোনো ইচ্ছুক ব্যক্তিয়ে প্ৰস্তাৱিত প্ৰকল্পৰ বিষয়ে সন্দেহ কৰা পৰিবেশ প্ৰভাৱ মূল্যায়নৰ বিষয়ে বিতৰ্ক হ'লে তাৰে জটিলতাই অৱশ্যে প্ৰকাশ কৰে তেওঁলোকে নিৰ্দেশিত স্থানসমূহৰ পৰা পৰিবেশ প্ৰভাৱ মূল্যায়নৰ বিস্তৃত তথ্য সংগ্ৰহ কৰিব লাগিব।

- (১) জিলা আয়ুক্ত কাৰ্যালয়, জিলা: গোলাঘাট, অসম।
- (২) জিলা উন্নয়ন আৰু বনজিলা কেন্দ্ৰ কাৰ্যালয়, জিলা আৰু ডাক: গোলাঘাট।
- (৩) বনা কাৰ্যবাহী বিষয়া, গোলাঘাট জিলা পৰিষদ, গোলাঘাট।
- (৪) বাৰ্জিঙা প্ৰকল্পৰ বাঁও পক্ষতৰ মহাপ্ৰভাৰ, জিলা: গোলাঘাট।
- (৫) আঞ্চলিক কাৰ্যালয়, গোলাঘাট, বনজিলা নিয়ন্ত্ৰণ ব'ৰ্ড, অসম।

প্ৰকল্পৰ ওপৰত সন্দেহ কৰা পৰিবেশ প্ৰভাৱ মূল্যায়নৰ বিস্তৃত তথ্য পৰিষদৰ নিজা ৱেবচাইট <http://www.pcbassam.org> ত উপলব্ধ হ'ব।

স্বাক্ষৰ
সন্মতা: সচিব

তাৰি: ০২-০৪-২০২৪

অসম প্ৰাদুৰ্ণ নিয়ন্ত্ৰণ পৰিষদ
পান্থীদেৱদাম, গুৱাহাটী - ৭৮১০০১

লোক জনাৰিন জাননী

ভাৰত চৰকাৰৰ আৰু ২০০৬ চনৰ ১৪ চেপ্তেম্বৰত জাৰি কৰা পৰিচালনা প্ৰণালী অনুসৰি, প্ৰতিষ্ঠিত "মেছাৰ্ছ ডাক ডিচেক্ট মেম্ব্ৰেব্ৰাৰী প্ৰাইভেট লিমিটেড (টিচিআইপিএল) দ্বাৰা বাঁও ভাৰতীয়া পথাৰ, মৌজা-মোনাপুৰ, জিলা: কামৰূপ (মে), অসমত ১.০ এক্ৰিপিএ কয়লাৰ ট্ৰিট ডিচেক্ট প্ৰাইভেট লিমিটেড দ্বাৰা "প্ৰকল্প" প্ৰকল্পৰ বাবে নিৰ্দেশিত হ'ল, তাৰিখ ৩ সময়ত লোক জনাৰিন সিন দিব কৰা হৈছে।

তাৰিখ আৰু সময়	স্থান
১০/০৩/২০২৪ ৰুকিপুৰা ১১.০০ বজাত	মেছাৰ্ছ ডাক ডিচেক্ট মেম্ব্ৰেব্ৰাৰী প্ৰাইভেট লিমিটেডৰ (টিচিআইপিএল) ৰ মেছাৰ্ছ, বাঁও ভাৰতীয়া পথাৰ, মৌজা- মোনাপুৰ, জিলা: কামৰূপ (মে), অসম

স্বাধীনতা, এনজিও, ইত্যাদি সহ এলাকাৰ আধাৰী ব্যক্তি যদি থাকে, তেনেহলে বৰ্ত্তমান কেৰ্ট কাম বাবে ওপৰোক্ত লোক জনাৰিন উপস্থিত কৰাৰ বাবে অনুৰোধ কৰা হ'ল। ইচ্ছুক ব্যক্তিয়ে লোক জনাৰিন তাৰিখৰ আগতে পিঠিখিঙা-ৰ সন্দৰ্ভত সঠিকভাৱে তথ্যসমূহ পঠিয়াব লাগিব।

যিকোনো ইচ্ছুক ব্যক্তিয়ে প্ৰস্তাৱিত প্ৰকল্পৰ বিষয়ে সন্দেহ কৰা পৰিবেশ প্ৰভাৱ মূল্যায়নৰ বিষয়ে বিতৰ্ক হ'লে তাৰে জটিলতাই অৱশ্যে প্ৰকাশ কৰে তেওঁলোকে নিৰ্দেশিত স্থানসমূহৰ পৰা পৰিবেশ প্ৰভাৱ মূল্যায়নৰ বিস্তৃত তথ্য সংগ্ৰহ কৰিব লাগিব।

- (১) জিলা আয়ুক্ত কাৰ্যালয়, জিলা: কামৰূপ (মে), অসম।
- (২) জিলা উন্নয়ন আৰু বনজিলা কেন্দ্ৰ কাৰ্যালয়, জিলা: কামৰূপ (মে)।
- (৩) জিলা পৰিষদৰ কাৰ্যালয়, জিলা: কামৰূপ (মে)।
- (৪) মহাপ্ৰভাৰ, ৩১ না, মোনাপুৰ বাঁও পক্ষতৰ, মোনাপুৰ, কামৰূপ (মে)।
- (৫) আঞ্চলিক কাৰ্যালয়, গুৱাহাটী, বনজিলা নিয়ন্ত্ৰণ ব'ৰ্ড, অসম।

প্ৰকল্পৰ ওপৰত সন্দেহ কৰা পৰিবেশ প্ৰভাৱ মূল্যায়নৰ বিস্তৃত তথ্য পৰিষদৰ নিজা ৱেবচাইট <http://www.pcbassam.org> ত উপলব্ধ হ'ব।

স্বাক্ষৰ
সন্মতা: সচিব

তাৰি: ০২-০৪-২০২৪



POLLUTION CONTROL BOARD : ASSAM

BAMUNIMAIDAM : GUWAHATI - 781021

PUBLIC HEARING NOTICE

As per the provision of the EIA Notification dtd. 14.09.2008, a Public Hearing (PH) for the proposed Installation of a Split Cement Grinding Unit of 1.0 MTPA capacity at Vill. Chamata Pathar, Mouja-Sonapur, Dist.: Kamrup (M), Assam by M/s Tej Cement Manufacturing Private Ltd. (TCMPL) project shall be held as per following schedule:

Date & Time	Venue
10/06/2024 at 11.00 AM	Premises of the M/s Tej Cement Manufacturing Private Ltd. (TCMPL) at Vill. Chamata Pathar, Mouja-Sonapur, Dist.: Kamrup (M), Assam

Interested persons of the locality including bonafide residents, NGOs, etc., are hereby requested to attend the aforesaid PH for getting their statements recorded, if any. Stakeholders may also send their views before the date of PH to the Member Secretary, PCBA.

To know details of the proposed Project, interested person may collect the Executive Summary of the Draft Environmental Impact Assessment (EIA) Report for the project, available at the following offices:

- i) O/o The District Commissioner, Kamrup (M) District, Assam.
- ii) O/o the District Industry and Commerce Centre, Kamrup (M) District.
- iii) O/o the Zila Parishad, Kamrup (M) District.
- iv) The President, 61 No. Sonapur Gaon Panchayat, Sonapur, Kamrup (M).
- v) Regional Office, Guwahati, Pollution Control Board, Assam.

The Executive Summary of the EIA report and Draft Environmental Impact Assessment (EIA) are also available at <http://www.pcbassam.org>.

Date: 09-05-2024

Sd/-
Member Secretary



ANNEXURE-I/6



Receiving issued after PH Documents submitted at DICC Kamrup

0/2

TAJ CEMENT MANUFACTURING PRIVATE LIMITED

R/O: Shivam Complex A.T Road, Bharalumukh Guwahati Kamrup 781009

CIN: U26999AS2022PTC022451

E-mail Id: tcmpl@tajcement.com Ph. No.: 0361-4083974

Date: 11/05/2024

To
O/o the District Industries and Commerce Centre,
Kamrup (M) District
Assam

Subject: submission of Documents

D.I.C.C. Kamrup (M)
Received No. 1629
Date..... 14/05/24

Reference:

1. Terms of Reference (TOR) granted vide letter no. SEIAA.3563/2023/TOR/9 dated 03.01.2024
2. PCB, Assam letter no. PCBA/GUW/T-4719/04/322 DTD 10th MAY'2024

Dear Sir,

Proposed project is for Installation of a Split Cement Grinding Unit of 1.0 MTPA capacity at Village Chamata Pathar, Mouja- Sonapur, District- Kamrup (M), Assam.

As per EIA Notification the project falls under Category 'B1' of item 3(b) of EIA notification 2006. Hence, we had applied in SEIAA, Assam for grant of Terms of Reference on 20th July, 2023. Terms of Reference (TOR) was granted vide TOR letter number, SEIAA.3563/2023/TOR/9 dated 03.01.2024. As per the TOR granted, we have to get the public hearing (**proposed date 10th June'2024**) conducted for our project for getting environmental clearance as per EIA Notification, 2006.

We are attaching herewith following documents:

1. Executive Summary of EIA Report in English
2. Executive Summary of EIA Report in Assamese
3. Draft EIA Report with CAF, Form-A & B, TOR compliance & Annexures

Thanking you,

Yours faithfully
Taj Cement Manufacturing Private Limited

Saurav Kumar
Authorized Signatory & Signatory
M/s Taj Cement Manufacturing Private Ltd



Submission of PH documents at Regional Office

TAJ CEMENT MANUFACTURING PRIVATE LIMITED

R/D: Shivam Complex A.T Road, Bharalumukh Guwahati Kamrup 781009

CIN: U26999AS2022PTC022451

E-mail Id: tcmpl@tajcement.com Ph No.: 0361-4083974

To _____ Date: 11/05/2024

The Regional Office,, Guwahati
Pollution Control Board, Kamrup (M) District
Assam

Subject: submission of Documents

Reference:

1. Terms of Reference (TOR) granted vide letter no. SEIAA.3563/2023/TOR/9 dated 03.01.2024
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2. Executive Summary of EIA Report in Assamese
3. Draft EIA Report with CAF, Form-A & B, TOR compliance & Annexures

Thanking you,

Yours faithfully

Saurav Banerjee
Taj Cement Manufacturing Pvt. Ltd.

Authorized Signatory Signatory
M/s Taj Cement Manufacturing Private Ltd

Receipt

11/05/2024
Regional Office, Guwahati
Pollution Control Board, Assam
Guwahati-21

Submission of PH documents at Zila Parishad

T

9/c

TAJ CEMENT MANUFACTURING PRIVATE LIMITED

R/O: Shivam Complex A.T Road, Bharalumukh Guwahati Kamrup 781009

CIN: U26999AS2022PTC022451

E-mail Id: tcmpl@tajcement.com Ph No.: 0361-4083974

To
O/o the Zilla Parishad,
Kamrup (M) District
Assam

Date: 11/05/2024

Subject: submission of Documents

Reference:

1. Terms of Reference (TOR) granted vide letter no. SEIAA.3563/2023/TOR/9 dated 03.01.2024
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We are attaching herewith following documents:

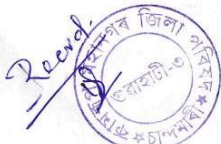
1. Executive Summary of EIA Report in English
2. Executive Summary of EIA Report in Assamese
3. Draft EIA Report with CAF, Form-A & E, TOR compliance & Annexures

Thanking you,

Yours faithfully

TAJ CEMENT MANUFACTURING PVT. LTD.

Authorized Signatory
M/s Taj Cement Manufacturing Private Ltd



Works:- VILLAGE CHAMATA PATHAR, MOUZA-SONAPUR, KAMRUP (M), ASSAM-782402

Submission of PH documents at DC Office

TAJ CEMENT MANUFACTURING PRIVATE LIMITED

R/O: Shivam Complex A.T Road, Bharalumukh Guwahati Kamrup 781009

CIN: U26999AS2022PTC022451

E-mail Id: tcmpl@tajcement.com PH No.: 0361-4083974

Date: 11/05/2024

To

O/o The District Commissioner,
Kamrup (M) District
Assam

Subject: submission of Documents

Reference:

1. Terms of Reference (TOR) granted vide letter no. SEIAA.3563/2023/TOR/9 dated 03.01.2024
2. PCB, Assam letter no. PCBA/GUW/T-4719/04/322 DTD 10th MAY'2024

Dear Sir,

Proposed project is for Installation of a Split Cement Grinding Unit of 1.0 MTPA capacity at Village Chamata Pathar, Mouja- Sonapur, District- Kamrup (M), Assam.

As per EIA Notification the project falls under Category 'B1' of item 3(b) of EIA notification 2006. Hence, we had applied in SEIAA, Assam for grant of Terms of Reference on 20th July, 2023. Terms of Reference (TOR) was granted vide TOR letter number, SEIAA.3563/2023/TOR/9 dated 03.01.2024. As per the TOR granted, we have to get the public hearing (proposed date 10th June'2024) conducted for our project for getting environmental clearance as per EIA Notification, 2006.

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1. Executive Summary of EIA Report in English
2. Executive Summary of EIA Report in Assamese
3. Draft EIA Report with CAF, Form-A & B, TOR compliance & Annexures

Thanking you,

Yours faithfully

Taj Cement Manufacturing Private Ltd.

Authorized Signatory and Director

M/s Taj Cement Manufacturing Private Ltd



Submission of PH documents at Gaon Panchayat

TAJ CEMENT MANUFACTURING PRIVATE LIMITED

R/O: Shivam Complex A.T Road, Bharalukhri Gusanati Kamrup (M) 781009

CIN: U26895AS002970002491

Fax: 0361-2661408/2661408331

To

Date: 11/05/2024

O/o the President, 61 No. Sonapur Gaon Panchayat
 Sonapur, Kamrup (M) District
 Assam

Subject: submission of Documents

Reference:

1. Terms of Reference (TOR) granted vide letter no. SEIA& 3563/2023/TOR/9 dated 03.01.2024
2. PCB, Assam letter no. PCBA/GUW/T-4719/04/322 DTD 10th MAY 2024

Dear Sir,

Proposed project is for installation of a Split Cement Grinding Unit of 1.0 MTPA capacity at Village Chamata Pathar, Mouja- Sonapur, District- Kamrup (M), Assam

As per EIA Notification the project falls under Category 'B1' of item 3(b) of EIA notification 2006. Hence, we had applied in SEIAA, Assam for grant of Terms of Reference on 20th July, 2023. Terms of Reference (TOR) was granted vide TOR letter number, SEIAA,3563/2023/TOR/9 dated 03.01.2024. As per the TOR granted, we have to get the public hearing (proposed date 10th June 2024) conducted for our project for getting environmental clearance as per EIA Notification, 2006.

We are attaching herewith following documents:

1. Executive Summary of EIA Report in English
2. Executive Summary of EIA Report in Assamese
3. Draft EIA Report with CAF, Form-A & B, TOR compliance & Annexures

Thanking you,

Yours faithfully,

Authorized Signatory

M/s Taj Cement Manufacturing Private Ltd

[Handwritten Signature]
 61 No. Sonapur Gaon Panchayat
 Sonapur, Kamrup (M) District
 Assam

Works - VILLAGE CHAMATA PATHAR, MOUJA-SONAPUR, KAMRUP (M), ASSAM - 781002

Support of M/S Taj Cement Manufacturing Private Limited

ANNEXURE K/6

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(মেচাৰ্চ তাজ চিমেণ্ট মেনুফেক্চাৰিং প্ৰাইভেট লিমিটেডৰ সমৰ্থনত)

SL NO.	NAME	ADDRESS	IN NUMBER	MOBILE	SIGNATURE / THUMB
1.	Biswajit Deb Nath	Karpulkata		9954764088	
2.	Manojan Saha	Sonepur		9085617893	
3.	Basuki Bui	Sonepur		7002938016	Basuki
4.	Hashain Ali	Karpulkata		7051395470	H. Ali
5.	Prayesh Deb Nath	Karpulkata		86383-22169	
6.	Sanjiv Das	Malgata		76360-46895	Sanjiv Das
7.	Rajiv Das Gupta	Karpulkata		88120-81258	Rajiv Das Gupta
8.	Su Boddh Deb Nath	Karpulkata		7896-939985	
9.	Uttam Paul	Karpulkata		9707941586	Uttam Paul
10.	Rahman Ali	Karpulkata		99846-13556	Rahman Ali
11.	Sabir Ali	Karpulkata		93957610650	SABIR
12.	Dhananjay Deb Nath	Karpulkata		88129-11244	Dhananjay Deb Nath
13.	Tutum Ghil	Digraee		6000946060	Tutum Ghil
14.	Piplob	Karpulkata		9957919037	Piplob
15.	Koshi	Karpulkata		93953 90490	Sijan Deb Nath
16.	Tinku Ali (Saleman)	Karpulkata		8399096983	Suleman Ali

Support of M/S Taj Cement Manufacturing Private Limited

(গেচাৰ্চ তাজ চিমেণ্ট বেলুফেৰচাৰিং প্ৰাইভেট লিমিটেডৰ সমৰ্থনত)

SL NO.	NAME	ADDRESS	IN NUMBER	MOBILE	SIGNATURE / THUMB
17	Pinki Das	Sambary		7099169615	Pinki Das
18	Kamal Das	"		9954234087	Kamal Das
19	Pimpri Das	"		7002401798	Pimpri Das
20	Minkhi Das	"		9133935466	Minkhi Das
21	Salini Das	"		9954287379	Salini Das
22	Mangli Dutta	"		6900218649	Mangli Dutta
23	Dhrithiman Dutta	"		8011888325	Dhrithiman Dutta
24	Bishnu Mandal	"		8133081265	Bishnu Mandal
25	Geopal Das	"		801418519	Geopal Das
26	Kabita Sarkar	"		6906405094	Kabita Sarkar
27	Mangyati Das	"		9706842010	Mangyati Das
28	Mummun Das	"		8486981649	Mummun Das
29	Ampriya Das	"		8153952685	Ampriya Das
30	Puchi Das	"		8399093825	Puchi Das
31	Pritya Das	"		1086354813	Pritya Das
32	Raju Das	"		7896711744	Raju Das

Support of M/S Taj Cement Manufacturing Private Limited

(গেট তাজ চিমেন্ট মেনুফেক্চাৰিং পাইভেট লিমিটেডৰ অধীনত)

SL NO.	NAME	ADDRESS	IN NUMBER	MOBILE	SIGNATURE / THUMB
33	Asul Das	Somaburi		7896049932	Asul Das
34	Harish Das	"		8638988437	Harish Das
35	Mimi Das	"		7002844144	Mimi Das
36	Bharitray Das	"		9957021472	Bharitray Das
37	Rajashree Das	"		9707127669	Rajashree Das
38	Sangita Das	"		9085961956	Sangita Das
39	Kabita Das	"		9706993284	Kabita Das
40	Kisha Das	"		9707127762	Kisha Das
41	Ajpan Das	"		9395246186	Ajpan Das
42	Bhumi Das	"		923501247	Bhumi Das
43	Rachana Das	"		8135034540	Rachana Das
44	Babul Das	"		9954988977	Babul Das
45	Mina Das	"		9864906661	Mina Das
46	Rahul Das	"		8724945648	Rahul Das
47	Karim Das	"		8011310016	Karim Das
48	Nandan Das	"		8135923888	Nandan Das

Support of M/S Taj Cement Manufacturing Private Limited

(গেৰাৰ্চ তাজ চিমেন্ট মেনুফেক্চাৰিং প্ৰাইভেট লিমিটেডৰ সমৰ্থনত)

SL NO.	NAME	ADDRESS	IN NUMBER	MOBILE	SIGNATURE / THUMB
49	Biplak Das	Mid-Banarabari Gompa		8135958575	Biplak
50	Aminul Ali	Mid-Baligata Gompa		8011318298	Aminul Ali
51	Rathna Das	Mid-Banarabari Gompa		8471271522	Rathna Das.
52	Sajin Ali	Mid-Damanpatti. Gompa.		6002500785	TSJin- গেৰাৰ্চ
53	PainBajik Das	Mid-Itakhala Gompa		994571879	Bajik
54	Moinul Ali	Mid-Chouria Gompa.		1003271697	শিবাম গেৰাৰ্চ
55	Rishul Ahmed	Mid-Itakhala Gompa		9954925981	Abdul Hamid
56	Abul Das	Mid-Banarabari Gompa		7000784980	Abul Das
57	Jagantha Das.	Mid-Itakhala Gompa.		9085471276	Jagantha
58	Kedon Ali	Mid-Baligata Gompa.		9395309960	গেৰাৰ্চ
59	Pinku Das	Mid-Bini Gompa		9365497844	Pinku
60	Ruma Paul	Mid-Banarabari Gompa.		7898290503	Ruma Paul
61	Santokh Sanke	Mid-Nyatinagar Gompa.		8486123110	Santokh
62	Borjanti Bhang	Mid-Banarabari Gompa.		7099404079,	Borjanti Bhang
63	Dulal Bhanmik	Mid-Baligata Gompa.		8473878370	Dulal Bhanmik
64	Sintu Barua	Mid-Baligata Gompa.		7896788580	Sintu Barua

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(গেচাৰ্চ তাজ চিমেণ্ট মেনুফেক্চাৰিং প্ৰাইভেট লিমিটেডৰ সমৰ্থনত)

SL NO.	NAME	ADDRESS	IN NUMBER	MOBILE	SIGNATURE / THUMB
65	KRISHANU BARUAH	VILL- BARUA BARUA POSTS- SONAPUK, KAMRUPIA		9954277732	
66	HITESH TALUKDAR	— DO —		9954121428	H. Talukdar.
67	MONTUSH CHAKRABORTY	— DO —		9954343303	M. Chakraborty.
68	BIBHUTI DUTTA	Syodimgam, Sonpur		9954360941	B. Dutta.
69	BISWASIT BARUAH	— DO —		9957023225	—
70	PANKAS BIKASH DAS	— DO —		9854374268	
71	DIPANKAR DAS	BALYASTAN, SONAPUK		9954167368	
72	BAPAN DAS	— DO —		9954271300	B. Das
73	BISWASIT DEBENATH	— DO —		9954764088	N. Deb Nath.
74	RATAN DAS	— DO —		8876435466	R. Das.
75	NIRMAL BORO	DIGARU, BORGUNJ SONPUR		7575912058	N. Boro.
76	Bijay Dev Saikia	Moirakueei, Sonpur		7002589419	B. D. Saikia.
77	NAYAN DEKA	Barkhat, Arabari, SONPUR		7086157684	N. Deka.
78	DURKA MAHATO	— DO —		9954741528	D. Mahato.
79	ANTAN DEKA	Kharikats, Sonpur		9954250602	A. Deka.
80	NIPEN BORO	UKAL, LARLONG, SONPUR		9954764576	Nipen Boro.

TO WHOM IT MAY CONCERN

যাৰ বাবে ই চিন্তিত হ'ব পাৰে

I hereby support for the establishment of upcoming unit Taj Cement Manufacturing Private Limited (Split Cement Grinding Unit of 1.0 MTPA capacity) at Village Chamata Pathar, Mouja- Sonapur, District- Kamrup (M), Assam.

আগন্তুক ইউনিট তাজ চিমেণ্ট মেনুফেকচাৰিং প্ৰাইভেট লিমিটেড (১.০ এম টি পি এ ক্ষমতাৰ বিভক্ত চিমেণ্ট গ্ৰাইণ্ডিং ইউনিট) গাঁও চামাতা পথাৰ, মৌজা- সোণাপুৰ, জিলা- কামৰূপ (ম), অসমত স্থাপনৰ বাবে মই ইয়াৰ দ্বাৰা সমৰ্থন জনাইছো।

60022 04908

SIGNATURE

চহী 

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SIGNATURE

চহী *Yusuf Ali*

৩৩৫ ৭৬০ ৭৬৮১

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9395017282

SIGNATURE

চহী হুজিদা বেগম

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SIGNATURE

চহী *Sajfuddin ali*

৪০৯৯৫
৪০৯৯৫৪৯৫৫৭

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৩৩ ৩৫৭১৭২৪২

SIGNATURE

চহী *Rujmin Sultana*